

**LOK SABHA**

**BULLETIN—PART I**

(Brief Record of Proceedings)

Monday, November 9, 1970|Kartika 18, 1892 (Saka)

**No. 442**

**1. Oath or Affirmation**

The following Members made and subscribed the oath and took their seats in the House:—

- (1) Shri Chow Chandret Gohain (in English)
- (2) Shri A. C. George (in English)
- (3) Shri Prabodh Chandra (in Hindi)

**2. Obituary References**

Obituary references were made to the passing away of Shri A. S. Saigal, sitting Member of Lok Sabha; Shri A. D. Doraiswami Gounder, who was a Member of the Second Lok Sabha; Shri C. P. Mathew, who was a Member of the First Lok Sabha; Shri Bhawanji Arjan Khimji, who was a Member of the Constituent Assembly, First and Second Lok Sabha; Shri George Thomas Kottukapally, who was a Member of First and Second Lok Sabha; Shrimati Kamala Chaudhuri, who was a Member of the Constituent Assembly, Provisional Parliament and Third Lok Sabha; Shri Naval Prabhakar, who was a Member of the First, Second and Third Lok Sabha; and President Nasser of U.A.R.

Thereafter, Members stood in silence for a short while as a mark of respect.

**3. Starred Questions**

Starred Question No. 1 was orally answered. Replies to remaining questions were laid on the Table.

**4. Unstarred Questions**

Replies to Unstarred Questions Nos. 1—96, 98, 100—160 and 162—200 were laid on the Table.

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## 5. Calling Attention

Shri Kanwar Lal Gupta called the attention of the Minister of External Affairs to the arms supply to Pakistan by U.S.A. and U.S.S.R. and Pakistan's declaration to use the arms against India.

The Minister of External Affairs made a statement in regard thereto.

## 6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement regarding certain recent Railway accidents, along with a review of the trend of accidents on the Indian Government Railways during the last five years, and a review of the action taken on the recommendations of the Kunzru and Wanchoo Committees (Hindi and English versions).
- (2) A copy of the Foreign Exchange Regulation (Amendment) Ordinance, 1970 (Hindi and English versions) promulgated by the President on the 20th September, 1970, under provisions of article 123(2) (a) of the Constitution.
- (3) A copy of the Annual Report of the All India Institute of Medical Sciences, New Delhi for the year 1969-70, under section 19 of the All India Institute of Medical Sciences Act, 1956.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Kerosene (Fixation of Ceiling Prices) Order, 1970, published in Notification No. G.S.R. 864 in Gazette of India dated the 1st June, 1970.
  - (ii) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1970, published in Notification No. G.S.R. 1794 in Gazette of India dated the 16th October, 1970.
  - (iii) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1970, published in Notification No. G.S.R. 1795 in Gazette of India dated the 16th October, 1970.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (4) (i) above.
- (6) A copy of the proclamation (Hindi & English versions) dated the 1st October, 1970 issued by the President under article 356 of the Constitution in relation to the State of Uttar Pradesh published in Notification No. G.S.R. 1756 in Gazette of India dated the 2nd October, 1970, under article 356(3) of the Constitution.
- (7) A copy of the Order (Hindi & English versions) dated 1st October, 1970, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 1757 in Gazette of India dated the 2nd October, 1970.
- (8) A copy of the Report of the Governor of Uttar Pradesh dated the 29th September, 1970 to the President.

- (9) A copy of the Proclamation (Hindi and English versions) dated the 18th October, 1970 issued by the President revoking the Proclamation issued by him on the 1st October, 1970 in relation to the State of Uttar Pradesh, published in Notification No. G.S.R. 1799 in Gazette of India dated the 18th October, 1970, under article 356(3) of the Constitution.
- (10) A copy of Notification No. S.O. 3125 (Hindi and English versions) published in Gazette of India dated the 23rd September, 1970 declaring service connected with the supply of electrical energy by the Damodar Valley Corporation, established under the Damodar Valley Corporation Act, 1948 or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act.
- (11) A supplementary statement on the flood situation in the country.
- (12) A statement regarding the desilting operation of Upper Ganga Canal near Hardwar.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) S.O. 2877 published in Gazette of India dated the 1st September, 1970 making certain amendment to Notification No. S.O. 2063 dated the 4th June, 1968.
  - (ii) S.O. 2879 published in Gazette of India dated the 1st September, 1970.
  - (iii) S.O. 2880 published in Gazette of India dated the 1st September, 1970.
  - (iv) S.O. 2882 published in Gazette of India dated the 1st September, 1970.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 46 of the Wealth-tax Act, 1957:—
- (i) S.O. 2878 published in Gazette of India dated the 1st September, 1970 making certain amendment to Notification No. S.O. 2064 dated the 4th June, 1968.
  - (ii) S.O. 2881 published in Gazette of India dated the 1st September, 1970.
- (15) A copy of the Central Excise (Twelfth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1791 in Gazette of India dated the 17th October, 1970, under section 38 of the Central Excises and Salt Act, 1944.
- (16) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) S.O. 2771 published in Gazette of India dated the 22nd August, 1970 together with an explanatory memorandum.

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- (ii) S.O. 2847 published in Gazette of India dated the 29th August, 1970 together with an explanatory memorandum.
  - (iii) G.S.R. 1244 published in Gazette of India dated the 29th August, 1970.
  - (iv) G.S.R. 1245 published in Gazette of India dated the 29th August, 1970.
  - (v) G.S.R. 1246 published in Gazette of India dated the 29th August, 1970 together with an explanatory memorandum.
  - (vi) G.S.R. 1247 published in Gazette of India dated the 29th August, 1970 together with an explanatory memorandum.
  - (vii) G.S.R. 1306 published in Gazette of India dated the 5th September, 1970.
  - (viii) G.S.R. 1307 published in Gazette of India dated the 5th September, 1970.
  - (ix) G.S.R. 1308 published in Gazette of India dated the 5th September, 1970 together with an explanatory memorandum.
  - (x) G.S.R. 1309 published in Gazette of India dated the 5th September, 1970 together with an explanatory memorandum.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Drawback (General) Fifty-fourth Amendment Rules, 1970, published in Notification No. G.S.R. 1242 in Gazette of India dated the 29th August, 1970.
  - (ii) The Customs and Central Excise Duties Export Drawback (General) Fifty-fifth Amendment Rules, 1970, published in Notification No. G.S.R. 1243 in Gazette of India dated the 29th August, 1970.
  - (iii) The Customs and Central Excise Duties Export Drawback (General) Fifty-ninth Amendment Rules, 1970, published in Notification No. G.S.R. 1298 in Gazette of India dated the 5th September, 1970, together with an explanatory memorandum.
  - (iv) The Customs and Central Excise Duties Export Drawback (General) Sixtieth Amendment Rules, 1970, published in Notification No. G.S.R. 1299 in Gazette of India dated the 5th September, 1970 together with an explanatory memorandum.
  - (v) The Customs and Central Excise Duties Export Drawback (General) Sixty-first Amendment Rules, 1970, published in Notification No. G.S.R. 1300 in Gazette of India dated the 5th September, 1970.
  - (vi) The Customs and Central Excise Duties Export Drawback (General) Sixty-second Amendment Rules, 1970, published in Notification No. G.S.R. 1301 in Gazette of India dated the 5th September, 1970.

- (vii) The Customs and Central Excise Duties Export Drawback (General) Sixty-third Amendment Rules, 1970, published in Notification No. G.S.R. 1302 in Gazette of India dated the 5th September, 1970.
  - (viii) The Customs and Central Excise Duties Export Drawback (General) Fifty-sixth Amendment Rules, 1970, published in Notification No. G.S.R. 1303 in Gazette of India dated the 5th September, 1970.
  - (ix) The Customs and Central Excise Duties Export Drawback (General) Fifty-seventh Amendment Rules, 1970, published in Notification No. G.S.R. 1304 in Gazette of India dated the 5th September, 1970.
  - (x) The Customs and Central Excise Duties Export Drawback (General) Fifty-eighth Amendment Rules, 1970, published in Notification No. G.S.R. 1305 in Gazette of India dated the 5th September, 1970.
- (18) A copy of Notification No. G.S.R. 1876 (Hindi and English versions) published in Gazette of India dated the 7th November, 1970 declaring service in the Food Corporation of India, established under the Food Corporations Act, 1964, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act.

#### **7. Report of Select Committee**

Shri D. K. Kunte presented the Report of the Select Committee on the Constitution (Amendment) Bill, 1969, by Shri Tenneti Viswanatham.

#### **8. Evidence Before Select Committee—Laid on the Table**

Shri D. K. Kunte laid on the Table a copy of the Evidence given before the Select Committee on the Constitution (Amendment) Bill, 1969, by Shri Tenneti Viswanatham, together with the proceedings of their sitting held on the 12th October, 1970.

#### **9. Report of Joint Committee**

Shri N. K. P. Salve presented the Report of the Joint Committee on the Commissions of Inquiry (Amendment) Bill, 1969.

#### **10. Evidence before Joint Committee—Laid on the Table**

Shri N. K. P. Salve laid on the Table a copy of the Evidence given before the Joint Committee on the Commissions of Inquiry (Amendment) Bill, 1969.

#### **11. Report of Joint Committee—Laid on the Table**

Shrimati Tara Sapre laid on the Table a copy of the Report of the Joint Committee on the Medical Termination of Pregnancy Bill, 1969.

#### **12. Evidence before Joint Committee—Laid on the Table**

Shrimati Tara Sapre laid on the Table a copy of the Evidence given before the Joint Committee on the Medical Termination of Pregnancy Bill, 1969.

### 13. Motion Regarding Report of Select Committee

Shri R. K. Amin moved the following motion:—

“That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Central Sales Tax Act, 1956, upto the 3rd May, 1971.”

The motion was adopted.

(Lok Sabha adjourned at 1-30 P.M. and re-assembled at 2-35 P.M.)

### 14. Government Bills—Passed

- (i) *The Central Labour Laws (Extension to Jammu and Kashmir) Bill, 1969*

The motion for consideration of the Bill was moved by Shri Bhagwat Jha Azad.

The following members took part in the debate:—

- (1) Shri J. M. Lobo Prabhu
- (2) Shri Inder J. Malhotra
- (3) Shri Hukam Chand Kachwai
- (4) Shri Deven Sen
- (5) Shri Shashi Bhushan
- (6) Shri K. Rajaram
- (7) Shri S. M. Banerjee
- (8) Shri Tenneti Viswanatham
- (9) Shri Prabhu Dayal Himatsingka
- (10) Shri Tulshidas Jadhav
- (11) Shri Kamalnayan Bajaj

Shri Bhagwat Jha Azad replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

~~Clauses 2 to 4 were adopted.~~

The Schedule was adopted, as amended.

An amendment to Clause 1 was adopted.

On amendment No. 4 to Clause 1 moved by Shri Shiva Chandra Jha, the House divided, Ayes 14; Noes 104. The amendment was accordingly negatived.

Clause 1 was adopted, as amended.

The Enacting Formula was also adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Bhagwat Jha Azad.

The following members took part in the debate:—

- (1) Shri Ramavatar Shastri

- (2) Shri Bal Raj Madhok
- (3) Shri Lakhan Lal Kapoor
- (4) Shri Shiva Chandra Jha
- (5) Shri Bhagwat Jha Azad.

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Coal Mines (Conservation and Safety) Amendment Bill, 1970*

The motion for consideration of the Bill was moved by Shri Nitiraj Singh Chaudhary.

The following members took part in the debate:—

- (1) Shri Om Prakash Tyagi
- (2) Shri P. G. Sen
- (3) Shri Bedabrata Barua
- (4) Shri J. M. Lobo Prabhu
- (5) Shri Tulshidas Jadhav
- (6) Shri Ramavatar Shastri
- (7) Shri Mohammed Ismail
- (8) Shri Shiva Chandra Jha

Shri Nitiraj Singh Chaudhary replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitiraj Singh Chaudhary.

The following members took part in the debate:—

- (1) Shri Beni Shanker Sharma
- (2) Shri Indrajit Gupta
- (3) Shri Nitiraj Singh Chaudhary

The motion was adopted and the Bill was passed.

**15. Government Bill—Under Consideration**

*The Iron Ore Mines Labour Welfare Cess (Amendment) Bill, 1967*

The motion for consideration of the Bill was moved by Shri Bhagwat Jha Azad. His speech was not concluded.

The discussion on the Bill was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th November, 1970)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, November 10, 1970|Kartika 19, 1892 (Saka)

No. 443

### 1. Starred Questions

Starred Questions Nos. 31, 32 and 34 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 201, 203—257, 259—305, 307, 309—323 and 325—400 were laid on the Table.

### 3. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of External Affairs to the reported difficulties experienced by the Indians in Ceylon and steps taken by the Government of India with regard thereto.

The Minister of External Affairs made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Thirty-fourth Report of the Law Commission on the Indian Registration Act, 1908.
- (2) A statement (Hindi and English versions) indicating the result of Central Government Market Borrowings during 1970-71.
- (3) A copy of the Interim Report (Hindi and English versions) of the Third Pay Commission on Interim Relief to Central Government Employees.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
  - (i) The Post Office Savings Certificates (Second Amendment) Rules, 1970, published in Notification No. G.S.R. 1340 in Gazette of India dated the 7th September, 1970.
  - (ii) The Post Office Savings Certificates (Third Amendment) Rules, 1970, published in Notification No. G.S.R. 1863 in Gazette of India dated the 21st October, 1970.
- (5) A copy of Notification No. G.S.R. 1713 (Hindi and English versions) published in Gazette of India dated the 26th Sep-

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tember, 1970 under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.

- (6) A copy of the Central Excise (Eleventh Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1250 in Gazette of India dated the 29th August, 1970, under section 38 of the Central Excises and Salt Act, 1944.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 1248 published in Gazette of India dated the 29th August, 1970 together with an explanatory memorandum.
  - (ii) G.S.R. 1249 published in Gazette of India dated the 29th August, 1970 together with an explanatory memorandum.
- (8) A copy of the Annual Report (Hindi and English versions) of the Trade Marks Registry for the year ending the 31st March, 1970, under section 126 of the Trade and Merchandise Marks Act, 1958.

#### **5. Minutes of Rules Committee—Laid on the Table**

Minutes of the sittings of the Rules Committee held on the 31st July, 13th August and 8th September, 1970, were laid on the Table.

#### **6. Message From Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 9th November, 1970, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Prevention of Water Pollution Bill, 1969, upto the last day of the first week of the Seventy-fifth Session of the Rajya Sabha.

#### **7. Bill Passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table the Drugs and Cosmetics (Amendment) Bill, 1970, as passed by Rajya Sabha on the 2nd September, 1970.

#### **8. Assent to Bills**

(i) Secretary laid on the Table the following three Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Delhi University (Amendment) Bill, 1970
- (2) The Appropriation (No. 3) Bill, 1970
- (3) The Appropriation (Railways) No. 3 Bill, 1970.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Special Marriage (Amendment) Bill, 1970
- (2) The Army, Air Force and Naval Law (Amendment) Bill, 1970
- (3) The Dock Workers (Regulation of Employment) Amendment Bill, 1970
- (4) The Delhi Shops and Establishments (Amendment) Bill, 1970
- (5) The Indian Post Office (Amendment) Bill, 1970
- (6) The Contract Labour (Regulation and Abolition) Bill, 1970
- (7) The Patents Bill, 1970.

## 9. Report of Committee on Private Members' Bills and Resolutions

Shri P. G. Sen presented the Sixty-seventh Report of the Committee on Private Members' Bills and Resolutions.

## 10. Government Bills—Passed

### (i) *The Iron Ore Mines Labour Welfare Cess (Amendment) Bill, 1967*

Shri Bhagwat Jha Azad concluded his speech on the motion for consideration of the Bill moved by him on the 9th November, 1970.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Consideration of Clause 4 was taken up but not concluded.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

On amendment No. 3 to Clause 4 moved by Shri Shiva Chandra Jha, the House divided, Ayes 19; Noes 87. The amendment was accordingly negatived.

Clauses 4 and 5 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Bhagwat Jha Azad.

The following members took part in the debate:—

- (1) Shri Shiva Chandra Jha
- (2) Shri Bhagwat Jha Azad.

The motion was adopted and the Bill, as amended, was passed.

### (ii) *The Agricultural Produce Cess (Amendment) Bill, 1970*

The motion for consideration of the Bill was moved by Shri Annasahib P. Shinde.

The following members took part in the debate:—

- (1) Shri Sarjoo Pandey
- (2) Shri Satya Narain Singh
- (3) Shri Shiva Chandra Jha
- (4) Chaudhuri Randhir Singh
- (5) Shri Abdul Ghani Dar
- (6) Shri Nathu Ram Ahirwar
- (7) Shri J. M. Lobo Prabhu
- (8) Major Ranjeet Singh.

Shri Annasahib P. Shinde replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

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Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Annasahib P. Shinde.

Shri Sheo Narain took part in the debate.

The motion was adopted and the Bill was passed.

#### **11. Government Bill—Under Consideration**

*The Taxation Laws (Amendment) Bill, 1969, as reported by  
Select Committee*

The motion for consideration of the Bill, as reported by the Select Committee, was moved by Shri Vidya Charan Shukla.

Shri N. Dandekar took part in the debate.

The discussion on the Bill was not concluded.

#### **12. Statement by Prime Minister**

The Prime Minister made a statement regarding Statehood to Meghalaya.

#### **13. Report of Business Advisory Committee**

Shri K. Raghuramaiah presented the Fifty-third Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th November, 1970)

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, November 11, 1970|Kartika 20, 1892 (Saka)

No. 444

### 1. Obituary Reference

Shrimati Indira Gandhi and the Speaker made references to the passing away of General De Gaulle, former President of France.

Thereafter, Members stood in silence for a short while as a mark of respect.

### 2. Starred Questions

Starred Questions Nos. 61—64 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 401—405, 407, 409—417, 420—480, 482—484, 486—511, 513—516, 518—520, 522—542, 544—549, 551—575, 577, 578, 580—596 and 598—600 were laid on the Table.

### 4. Calling Attention

Shri Surendranath Dwivedy called the attention of the Minister of Steel and Heavy Engineering to the reported demand of the Government and the people of Orissa for a new Steel Plant in the State during the Fourth Five Year Plan.

The Minister of Steel and Heavy Engineering made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Ministers' (Allowances, Medical Treatment and Other privileges) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1266 in Gazette of India dated the 29th August, 1970, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (2) A copy of the Arms (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1689 in Gazette of India dated the 26th September, 1970, under sub-section (3) of section 44 of the Arms Act, 1959.

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- (3) A copy of the Supreme Court Judges (Travelling Allowance) (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1690 in Gazette of India dated the 26th September, 1970, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.
- (4) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Tenth Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954 (Hindi and English versions) published in Notification No. G.S.R. 1207 in Gazette of India dated the 22nd August, 1970.
  - (ii) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1208 in Gazette of India dated the 22nd August, 1970.
  - (iii) The Indian Civil Service Provident Fund (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1231 in Gazette of India dated the 29th August, 1970.
  - (iv) The Indian Civil Service (Non-European Members) Provident Fund (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1232 in Gazette of India dated the 29th August, 1970.
  - (v) The Secretary of State's Services (General Provident Fund) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1233 in Gazette of India dated the 29th August, 1970.
  - (vi) The Secretary of State's Services (Medical Attendance) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1234 in Gazette of India dated the 29th August, 1970.
  - (vii) The Indian Civil Service Family Pension Fund (Untransferred Section) (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1235 in Gazette of India dated the 29th August, 1970.
  - (viii) The Tenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 (Hindi and English versions)
    - published in Notification No. G.S.R. 1237 in Gazette of India dated the 29th August, 1970.
  - (ix) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1238 in Gazette of India dated the 29th August, 1970.
  - (x) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1262 in Gazette of India dated the 29th August, 1970.
  - (xi) The All India Services (Provident Fund) Third Amendment Rules, 1970 (Hindi and English versions) published in Noti-

- fication No. G.S.R. 1268 in Gazette of India dated the 5th September, 1970.
- (xii) The Indian Civil Service Provident Fund Third Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1269 in Gazette of India dated the 5th September, 1970.
  - (xiii) The Indian Civil Service (Non-European Members) Provident Fund Third Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1270 in Gazette of India dated the 5th September, 1970.
  - (xiv) The Secretary of State's Services (General Provident Fund) Third Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1271 in Gazette of India dated the 5th September, 1970.
  - (xv) The Indian Police Service (Probationers' Final Examination) Amendment Regulations, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1275 in Gazette of India dated the 5th September, 1970.
  - (xvi) The Thirteenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 (Hindi and English versions) published in Notification No. G.S.R. 1316 in Gazette of India dated the 12th September, 1970.
  - (xvii) The Indian Administrative Service (Recruitment) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1317 in Gazette of India dated the 12th September, 1970.
  - (xviii) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1318 in Gazette of India dated the 12th September, 1970.
  - (xix) The Indian Police Service (Recruitment) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1332 in Gazette of India dated the 12th September, 1970.
  - (xx) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulation, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1333 in Gazette of India dated the 12th September, 1970.
  - (xxi) The Indian Forest Service (Recruitment Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1680 in Gazette of India dated the 19th September, 1970.
  - (xxii) The Seventh Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 (Hindi and English

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- versions) published in Notification No. G.S.R. 1699 in Gazette of India dated the 26th September, 1970.
- (xxiii) G.S.R. 1700 published in Gazette of India dated the 26th September, 1970 containing corrigendum to Notification No. G.S.R. 1081 dated the 25th July, 1970.
- (xxiv) The Fourteenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 (Hindi and English versions) published in Notification No. G.S.R. 1732 in Gazette of India dated the 3rd October, 1970.
- (xxv) The Indian Administrative (Fixation of Cadre Strength) Fourth Amendment Regulations, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1733 in Gazette of India dated the 3rd October, 1970.
- (xxvi) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1734 in Gazette of India dated the 3rd October, 1970.
- (xxvii) The Fifteenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 (Hindi and English versions) published in Notification No. G.S.R. 1735 in Gazette of India dated the 3rd October, 1970.
- (xxviii) The Indian Forest Service (Pay) Fourth Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1758 in Gazette of India dated the 10th October, 1970.
- (5) A copy of the Citizenship (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1342 in Gazette of India dated the 19th September, 1970, under sub-section (4) of section 18 of the Citizenship Act, 1955.
- (6) A copy of the Finance Accounts of the Central Government for the year 1968-69.
- (7) A copy of the Annual Report of the Central Silk Board for the year 1969-70 under section 12A of the Central Silk Board Act, 1948.
- (8) A copy each of the following Notification (Hindi and English version) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Minerals and Ores-Group II (Inspection) Amendment Rules, 1970, published in Notification No. S.O. 3271 in Gazette of India dated the 1st October, 1970.
- (ii) The Export of Footwear (Inspection) (Amendment) Rules, 1970, published in Notification No. S.O. 3274 in Gazette of India dated the 5th October, 1970.
- (iii) The Export of Pesticides and their Formulations (Inspection) Rules, 1970 published in Notification No. S.O. 3311 in Gazette of India dated the 7th October, 1970.
- (iv) The Export Rubber Hoses (Inspection) Amendment Rules, 1970, published in Notification No. S.O. 3319 in Gazette of India dated the 12th October, 1970.

- (v) The Export of Jute Products (Quality Control and Inspection) Rules, 1970, published in Notification No. S.O. 3396 in Gazette of India dated the 14th October, 1970.

## 6. Statement by Minister

The Deputy Minister of Home Affairs made a statement correcting the answer given on the 25th July, 1969 to a supplementary by Shri D. N. Patodia on Starred Question No. 122 regarding pension to Shrimati Shahjahan Begum.

## 7. Motions for Election to Committees

(i) Chowdhary Ram Sewak moved the following motion:—

“That in pursuance of sub-section 3(e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for the next term commencing from the date of election, subject to the other provisions of the said Act.”

The motion was adopted.

(ii) Chowdhary Ram Sewak moved the following motion:—

“That in pursuance of sub-section (3) (c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board for the next term commencing from the date of election, subject to the other provisions of the said Act.”

The motion was adopted.

## 8. Motion Re: Fifty-third Report of Business Advisory Committee

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Fifty-third Report of the Business Advisory Committee presented to the House on the 10th November, 1970.

The motion was adopted.

*(Lok Sabha adjourned at 1-30 P.M. and re-assembled at 2-35 P.M.)*

## 9. Government Bill—Under Consideration

*The Taxation Laws (Amendment) Bill, 1969, as reported by Select Committee*

Discussion on the motion for consideration of the Bill, as reported by the Select Committee, moved on the 10th November, 1970, continued.

The following members took part in the debate:—

- (1) Shri Prabhu Dayal Himatsingka
- (2) Shri N. K. Sanghi
- (3) Shri Beni Shanker Sharma
- (4) Shri Vikram Chand Mahajan
- (5) Shri Tenneti Viswanatham

- (6) Shri N. K. P. Salve
- (7) Shri Janardan Jagannath Shinkre
- (8) Shri Yogendra Sharma
- (9) Shri Shiva Chandra Jha (*Speech unfinished*).

The discussion on the Bill was not concluded.

#### 10. Motion

Shri P. Ramamurti moved the following motion:—

“That this House deplores the failure of the Government to provide protection to Mrs. Parul Bose who was stabbed in Calcutta on the 4th November, 1970, while working in her school, despite prior intimation having been given to the Commissioner of Police three days before the incident.”

Two amendments were moved by Sarvashri Samar Guha and Tridib Chaudhuri.

The following members took part in the debate:—

- (1) Shri Prabhu Dayal Himatsingka
- (2) Shri D. N. Patodia
- (3) Shrimati Ila Palchoudhuri
- (4) Shri S. S. Kothari
- (5) Shri R. D. Bhandare
- (6) Shri S. Kandappan
- (7) Dr. Ranen Sen
- (8) Shri Vikram Chand Mahajan
- (9) Shri Rabi Ray
- (10) Shri Tulshidas Jadhav
- (11) Shri Samar Guha
- (12) Shri Tridib Chaudhuri
- (13) Dr. (Mrs.) Maitreyee Bose
- (14) Shri Raghuvir Singh Shastri
- (15) Shri Abdul Ghani Dar
- (16) Shri Krishna Chandra Pant.

Shri P. Ramamurti replied to the debate.

The amendment moved by Shri Samar Guha was withdrawn by leave of the House.

The amendment moved by Shri Tridib Chaudhuri was negatived.

On the motion the House divided, Ayes 39; Noes 191. The motion was accordingly negatived.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th November, 1970)

S. L. SHAKDHER,  
Secretary.

1940

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Thursday, November 12, 1970/Kartika 21, 1892 (Saka)

No. 445

### 1. Starred Questions

Starred Questions Nos. 91, 93, 100, 112 and 119 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 601—617, 619—621, 623—651, 653—673, 675—682, 684—709, 711—723, 725—752, 754—766, 768, 769 and 771—800 were laid on the Table.

A statement by the Minister of Food and Agriculture correcting the reply given on the 20th August, 1970, to Starred Question No. 521 regarding Failure of Community Development due to Administrative Inefficiency was laid on the Table.

### 3. Calling Attention

Shri E. K. Nayanar called the attention of the Minister of Foreign Trade to the reported uncertainty prevailing over the next round of Indo-Nepal talks on trade and transit.

The Minister of Foreign Trade made a statement in regard thereto.

### 4. Question of Privilege

The Speaker gave his consent to the raising of a question of privilege given notice of by Shri Madhu Limaye and others against Shri Mohinder Singh, City Magistrate, Banaras, for illegal custody of Shri Madhu Limaye from the 9th to 26th August, 1970.

Shri Madhu Limaye then asked for leave of the House to raise the question of privilege. The leave was granted.

Shri Madhu Limaye thereafter moved the following motion:—

“That the question of privilege regarding the illegal custody of Shri Madhu Limaye from the 9th to 26th August, 1970, by Shri Mohinder Singh, City Magistrate, Varanasi, be referred to the Committee of Privileges for investigation and report by the end of the first week of the next Session.”

The motion was adopted.

[P.T.O]

## 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Fifth statement showing decisions taken on one more recommendation of the Committee on Broadcasting and Information Media on Documentary Films and Newsreels.
- (2) A copy of the Displaced Persons (Compensation and Rehabilitation) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1805 in Gazette of India dated the 24th October, 1970, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954.
- (3) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1969-70, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (4) A copy of the Report (Hindi version) of the Coordinating Committee for intensifying researches for finding a colour for Vanaspati.
- (5) A copy of the Central Warehousing Corporation (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1252 in Gazette of India dated the 29th August, 1970, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.
- (6) A copy of the Annual Accounts of the Animal Welfare Board, Madras for the year 1968-69 along with the Audit Report thereon.
- (7) A copy of the Audit Report (Commercial) 1970—Parts III, IV and V, under article 151(1) of the Constitution.
- (8) A copy of the Audit Report (Commercial), 1969 (Hindi version) under article 151(1) of the Constitution read with sub-section 3(ii) of section 3 of the Official Languages Act, 1963.
- (9) A copy of the Apprenticeship (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1294 in Gazette of India dated the 5th September, 1970 under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (10) A copy of the Mines (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1786 in Gazette of India dated the 17th October, 1970 under sub-section (7) of section 59 of the Mines Act, 1952.

## 6. Report of Estimates Committee

Shri S. Supakar presented the Hundred and thirtieth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Ninetieth Report on the Ministry of Tourism and Civil Aviation—Department of Tourism.

## 7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 16th November, 1970.

(Lok Sabha adjourned at 1-25 P.M. and re-assembled at 2-35 P.M.)

### 8. Government Bill—Under Consideration

*The Taxation Laws (Amendment) Bill, 1969, as reported by Select Committee*

Discussion on the motion for consideration of the Bill, as reported by the Select Committee, moved on the 10th November, 1970, continued.

The following members took part in the debate:—

- (1) Shri Shiva Chandra Jha
- (2) Shri Kanwar Lal Gupta
- (3) Shri Chintamani Panigrahi
- (4) Shri N. K. Somani
- (5) Shri Bedabrata Barua
- (6) Shri S. S. Kothari (*Speech unfinished*).

The discussion on the Bill was not concluded.

### 9. Motion Re: Sixty-seventh Report of Committee on Private Members' Bills and Resolutions

Shri P. G. Sen moved the following motion:—

“That this House do agree with the Sixty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th November, 1970.”

An amendment for referring the question of re-classification of the Bihar Legislative Council (Abolition) Bill, 1970, by Shri Bhogendra Jha, back to the Committee, moved by Shri Madhu Limaye, was adopted.

The motion was adopted in the following amended form:—

“That this House do agree with the Sixty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th November, 1970, subject to the modification that the question of re-classification of the Bihar Legislative Council (Abolition) Bill, 1970, by Shri Bhogendra Jha be referred back to the Committee.”

### 10. Private Members' Bills—Introduced

- (1) The Constitution (Amendment) Bill, 1970 (*Amendment of article 16*) by Shri Prakash Vir Shastri.
- (2) The Constitution (Amendment) Bill, 1970 (*Amendment of the Seventh Schedule*) by Shri Om Prakash Tyagi.
- (3) The Constitution (Amendment) Bill, 1970 (*Amendment of article 74*) by Shri Prakash Vir Shastri.
- (4) The Indian Penal Code (Amendment) Bill, 1970 (*Amendment of section 53*) by Shri Anand Narain Mulla.
- (5) The Constitution (Amendment) Bill, 1970 [*Amendment of article 335 (Bill No. 101 of 1970)*] by Shri Benoy Krishna Daschowdhury.

[P.T.O.]

(6) The Constitution (Amendment) Bill, 1970 [*Amendment of article 335 (Bill No. 100 of 1970)*] by Shri S. M. Siddayya.

(7) The Appropriation of the Appropriators Bill, 1970 by Shri Shiva Chandra Jha.

The motion for leave to introduce the Bill was moved by Shri Shiva Chandra Jha. On the motion the House divided, Ayes 62; Noes 11. The motion was accordingly adopted and the Bill was introduced.

(8) The Constitution (Amendment) Bill, 1970 (*Amendment of article 338*) by Shri S. M. Siddayya.

(9) The Constitution (Amendment) Bill, 1970 (*Insertion of new articles 330A and amendment of articles 332 and 334*) by Shri S. M. Siddayya.

(10) The Pension and other Amenities for the ex-Members of Parliament Bill, 1970 by Shri Yamuna Prasad Mandal.

The motion for leave to introduce the Bill was moved by Shri Yamuna Prasad Mandal. On the motion the House divided, Ayes 54; Noes 32. The motion was accordingly adopted and the Bill was introduced.

(11) The Restoration of Religious Places Bill, 1970 by Shri Jagannath Rao Joshi.

(12) The Constitution (Amendment) Bill, 1970 (*Substitution of article 155 and amendment of article 156 etc.*) by Shri S. S. Kothari.

(13) The Code of Criminal Procedure (Amendment) Bill, 1970 (*Substitution of Chapter XI and section 144*) by Shri Madhu Limaye.

(14) The Constitution (Amendment) Bill, 1970 (*Amendment of article 124*) by Shri P. K. Deo.

(15) The Employment Guarantee Bill, 1970 by Dr. Ram Subhag Singh.

(16) The Constitution (Amendment) Bill, 1970 (*Substitution of article 155*) by Dr. Ram Subhag Singh.

#### 11. Private Member's Bill—Negatived

The Constitution (Amendment) Bill, 1970 (*Amendment of article 330 and 332*) by Shri Suraj Bhan

Discussion on the motion for consideration of the Bill moved by Shri Suraj Bhan on the 31st July, 1970, continued.

The following members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri Kanwar Lal Gupta
- (3) Shri M. G. Uikay
- (4) Shri C. K. Chakrapani
- (5) Shri Kartik Oraon
- (6) Shri Jaganath Rao

[P.T.O.]

Shri Suraj Bhan replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 91; Noes Nil.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

**12. Private Member's Bill—Under Consideration**

*The Conferment of Decorations on Persons (Abolition) Bill, 1969, by  
Shri J. B. Kripalani*

The motion for consideration of the Bill was moved by Shri J. B. Kripalani.

Shri Bedabrata Barua took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 16th November, 1970)*

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Monday, November 16, 1970|Kartika 25, 1892 (Saka)

No. 446

### 1. Starred Questions

Starred Questions Nos. 121, 123 and 127 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 801, 803—820, 823—825, 827—863 and 865—1000 were laid on the Table.

### 3. Reference Re: Cyclone in East Pakistan

Shrimati Indira Gandhi, Dr. Ram Subhag Singh, Shri H. N. Mukerjee and the Speaker made references to the tragic natural calamity caused by a cyclone in East Pakistan.

### 4. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Home Affairs to the reported encircling of the town of Mekhligunj in Cooch-Bihar, West Bengal by the Pakistani Armed Forces.

The Minister of State for Home Affairs made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (9th Amendment) Regulations, 1969 (Hindi and English versions) published in Notification No. S.R.O. 435 in Gazette of India dated the 24th October, 1970 under section 185 of the Navy Act, 1957.
- (2) A copy of the passports (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1267 in Gazette of India dated the 29th August, 1970, under sub-section (3) of section 24 of the Passports Act, 1967.
- (3) A copy of the Oil and Natural Gas Commission (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1776 in Gazette of India dated the 17th October, 1970 under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959.

[P.T.O.]

\* (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

(i) The Mineral Concession (Amendment) Rules, 1970, published in Notification No. G.S.R. 1116 in Gazette of India dated the 1st August, 1970.

(ii) The Mineral Concession (Second Amendment) Rules, 1970, published in Notification No. G.S.R. 1117 in Gazette of India dated the 1st August, 1970.

(5) (i) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) Review by the Government on the working of the Hindustan Copper Limited for the period November, 1967 to March, 1968 and for the year 1968-69.

(b) Annual Report of the Hindustan Copper Limited for the period November, 1967 to March, 1968 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(c) Annual Report of the Hindustan Copper Limited for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.

\*\* (6) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1969 along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.

(7) A copy of the Audit Report (Civil) 1969 (Hindi version) under article 151(1) of the Constitution, read with sub-section 3(ii) of section 3 of the Official Languages Act, 1963.

(8) A copy of the Appropriation Accounts (Civil) 1967-68 (Hindi version).

#### **6. Report of Joint Committee**

✓ Shri S. S. Kothari presented the Report of the Joint Committee on the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1969.

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\*The notifications were previously laid on the Table on the 31st August, 1970 and were re-laid under Rule 234(2) of the Rules of Procedure.

\*\*The Report was previously laid on the Table on the 10th August, 1970.

## **7. Evidence before Joint Committee—Laid on the Table**

Shri S. S. Kothari laid on the Table a copy of the Evidence given before the Joint Committee on the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1969.

## **8. Presentation of Petition**

Shri Tenneti Viswanatham presented a petition signed by Shri Nollu Appala Raju and others for inclusion of certain castes in the list of Scheduled Castes of Andhra Pradesh.

## **9. Government Bill—Under Consideration**

*The Taxation Laws (Amendment) Bill, 1969, as reported by Select Committee*

Discussion on the motion for consideration of the Bill, as reported by the Select Committee, moved on the 10th November, 1970, continued.

The following members took part in the debate:—

- (1) Shri S. S. Kothari
- (2) Shri K. Ananda Nambiar

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

On amendment No. 48 to Clause 16 moved by Shri Kanwar Lal Gupta, the House divided, Ayes 19; Noes 78. The amendment was accordingly negatived.

On amendment No. 124 to Clause 16 moved by Shri Tenneti Viswanatham, the House divided, Ayes 17; Noes 76. The amendment was accordingly negatived.

Clause 16 was adopted.

The discussion on the Bill was not concluded.

## **10. Half-An-Hour Discussion on Matters Arising out of Answer to Question**

Shri Kanwar Lal Gupta raised a half-an-hour discussion on points arising out of the answer given on the 9th November, 1970 to Starred Question No. 14 regarding impact of Drugs (Prices Control) Order on prices of drugs.

Before Shri Kanwar Lal Gupta's speech was finished, the House was adjourned for want of quorum.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th November, 1970)*

S. L. SHAKDHER,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**

(Brief Record of Proceedings)

Tuesday, November 17, 1970/Kartika 26, 1892 (Saka)

**No. 447**

**1. Starred Questions**

Starred Questions Nos. 151, 153, 154, 161 and 163 were orally answered. Replies to remaining questions were laid on the Table.

**2. Unstarred Questions**

Replies to Unstarred Questions Nos. 1001—1014, 1016—1107, 1109—1139, 1141—1143, 1145—1167, 1169 and 1171—1200 were laid on the Table.

**3. Calling Attention**

Shri Dhireswar Kalita called the attention of the Minister of Home Affairs to the serious situation in Imphal following several reported clashes between the police and the students and the decision of the Manipur Government to requisition the services of the Army.

The Minister of State for Home Affairs made a statement in regard thereto.

**4. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970 (Hindi and English versions) under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (2) A copy of Notification No. G.S.R. 1897 (Hindi and English versions) published in Gazette of India dated the 11th November, 1970 declaring service connected with the supply of electrical energy to the public in the State of Tamil Nadu or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be essential service for the purposes of Essential Service Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act.

[P.T.O.]

## 5. Government Bill—Passed

*The Taxation Laws (Amendment) Bill, 1969, as reported by  
Select Committee*

Clause-by-clause consideration of the Bill, as reported by the Select Committee, continued.

Clauses 17 to 21 were adopted.

Clause 22 was adopted, as amended.

Clauses 23 and 24 were adopted.

Consideration of Clause 25 was taken up but not concluded.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

Clause 25 was adopted, as amended.

Clauses 26 to 29 were adopted.

On amendment No. 125 to Clause 30 moved by Shri N.K.P. Salve, the House divided, Ayes 89; Noes 23. The amendment was accordingly adopted.

Clause 30 was adopted, as amended.

Clauses 31 to 74 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed and four consequential amendments were moved by Shri Vidya Charan Shukla.

The following members took part in the debate:—

- (1) Shri Tenneti Viswanatham
- (2) Shri N. K. Somani
- (3) Shri S. R. Damani
- (4) Shri Kanwar Lal Gupta
- (5) Shri N. K. P. Salve
- (6) Shri Shiva Chandra Jha
- (7) Shri Vidya Charan Shukla.

Four consequential amendments under Rule 93(3), two to Clause 44 and two to Clause 52 of the Bill, moved by Shri Vidya Charan Shukla, were adopted.

The motion was adopted and the Bill, as amended, was passed.

## 6. Government Bill—Under Consideration

*The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill,  
1967, as reported by Joint Committee*

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri K. Hanumanthaiya.

The following members took part in the debate:—

- (1) Shri R. S. Arumugam
- (2) Shri P. K. Deo
- (3) Shri D. Basumatari
- (4) Shri Ram Singh Ayarwal.

The discussion on the Bill was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th November, 1970)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, November 18, 1970|Kartika 27, 1992 (Saka)

No. 448

### 1. Starred Questions

Starred Questions Nos. 181, 183, 185, 187 and 188 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1201—1233, 1235—1248, 1250—1311, 1314—1357, 1359—1369 and 1371—1400 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Irrigation and Power regarding Water Level in Bhakra Reservoir was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Kanwar Lal Gupta called the attention of the Minister of Education and Youth Services to the reported demand by Delhi school teachers for revision of pay scales.

The Minister of State for Education and Youth Services made a statement in regard thereto.

### 5. Question of Privilege

The Speaker gave his consent to the raising of a question of privilege given notice of by Shri K. M. Koushik regarding alleged manhandling and removal of the Member by Police at Nagpur Railway Station on the 27th May, 1970.

Shri K. M. Koushik then asked for leave of the House to raise the question of privilege. The leave was granted.

A motion that the question of privilege arising out of the alleged manhandling and removal of Shri K. M. Koushik, M.P., by police at the Nagpur Railway Station on the 27th May, 1970, be referred to the Com-

[P.T.O.]

mittee of Privileges, moved by Shri Atal Bihari Vajpayee, was withdrawn by leave of the House.

The following motion moved by Shri Nath Pai was adopted:—

“That this House resolves that Shri Padmanabhan, Deputy Commissioner of Police, and Shri Choube, Sub-Inspector of Police, of the State of Maharashtra, be summoned to appear at the bar of this House on Thursday, the 3rd December, 1970, at 12.00 hours to answer the charge of breach of privilege and contempt of this House for allegedly assaulting and abusing Shri K. M. Koushik, a Member of this House, at the Nagpur Railway Station on the 27th May, 1970.”

## **6. Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) (i) A copy of the Delhi Land Reforms (Amendment) Rules, 1970 published in Notification No. 11/LRO(R)/1970 in Delhi Gazette dated the 6th July, 1970, under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954.
- (ii) A statement (Hindi and English versions) explaining reasons for delay in laying the Notification and for not laying the Hindi version thereof.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
  - (i) S.O. 2969 published in Gazette of India dated the 2nd September, 1970, regarding management of the Pratap Spinning, Weaving and Manufacturing Company Limited, Amalner (Maharashtra).
  - (ii) S.O. 3116 published in Gazette of India dated the 15th September, 1970, regarding management of the Rai Saheb Rekhchand Gopaldas Mohta Spinning and Weaving Mills Private Limited, Akola (Maharashtra).
  - (iii) S.O. 3495 published in Gazette of India dated the 24th October, 1970 regarding management of the Muir Mills Limited, Kanpur.
- (3) A copy of the Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the year 1969-70, under sub-section (1) of section 19 of the said Act.

## **7. Report of Committee on Private Members' Bills and Resolutions**

Shri D. K. Kunte presented the Sixty-eighth Report of the Committee on Private Members' Bills and Resolutions.

## **8. Statement by Minister**

The Minister of Railways made a statement regarding demonstration and lathi-charge in front of the Headquarters' Office of the North-east Frontier Railway at Maligaon (Assam).

## 9. Government Bill—Introduced

### *The Foreign Exchange Regulation (Amendment) Bill, 1970*

The motion for leave to introduce the Bill moved by Shri Y. B. Chavan was opposed. The motion was adopted and the Bill was introduced.

## 10. Statement Regarding Ordinance—Laid on the Table

A copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Foreign Exchange Regulation (Amendment) Ordinance, 1970, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

*(Lok Sabha adjourned at 2 P.M. and reassembled at 3.05 P.M.)*

## 11. Government Bill—Under Consideration

### *The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967, as reported by Joint Committee*

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 17th November, 1970, continued.

The following members took part in the debate:—

- (1) Shri M. G. Uikey
- (2) Shri K. M. Koushik (*Speech unfinished*).

The discussion on the Bill was not concluded.

## 12. Motion

Discussion on the following motion moved by Shri Prakash Vir Shastri on the 16th May, 1969, continued:—

“That the situation arising out of the encouragement being given to the subversive and violent activities in the country by certain political parties and by some foreign powers, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri J. M. Imam
- (2) Shri H. N. Mukerjee
- (3) Shri Bal Raj Madhok
- (4) Shri Shashi Bhushan
- (5) Shri Jyotirmoy Bosu
- (6) Shri S. R. Damani
- (7) Shri B. P. Mandal
- (8) Shri Sheo Narain
- (9) Shri J. B. Kripalani
- (10) Shri Krishna Chandra Pant.

Shri Prakash Vir Shastri replied to the debate .

[P.T.O.]

**13. Half-an-Hour Discussion on Matters Arising out of Answer to Question**

Shri S. R. Damani raised a half-an-hour discussion on points arising out of the answer given on the 11th August, 1970, to starred Question No. 360 regarding industrial production in Fourth Plan.

Shri M. R. Krishna replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th November, 1970).

**S. L. SHAKDHER,**  
Secretary.

1955

GIPND—LS I—2651 (D) LS—18-11-70—810.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Thursday, November 19, 1970 | Kartika 28, 1892 (Saka)

No. 449

### 1. Starred Questions

Starred Questions Nos. 211 and 213—215 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1401—1535, 1537—1570 and 1572—1600 were laid on the Table.

### 3. Calling Attention

Shri Shri Chand Goyal called the attention of the Minister of External Affairs to the reported move by the Governments of the U.S.S.R., Britain and U.S.A. to secure bases in the Indian Ocean.

The Minister of External Affairs made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Main Conclusions (Hindi and English versions) of the Thirteenth Session of the Industrial Committee on Plantations held at New Delhi on the 10th July, 1970.
- (2) A copy of the Main Conclusions (Hindi and English versions) of the Twenty-ninth Session of the Standing Labour Committee held at New Delhi on the 23rd-24th July, 1970.
- (3) A copy of the Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal for the year ended the 31st March, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (4) A copy of Notification No. G.S.R. 852 (Hindi version) published in Gazette of India dated the 19th September, 1970 containing corrigendum to Notification No. G.S.R. 553 dated the 20th June, 1970, under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958.
- (5) A copy of the Audit Report (Commercial) 1970—Part VI, under article 151(1) of the Constitution.
- (6) A copy of the Audit Report, Posts and Telegraphs, 1970 (Hindi version) under article 151(1) of the Constitution, read with

[P.T.O.]

sub-section 3(ii) of section 3 of the Official Languages Act, 1963.

(7) A copy of the Appropriation Accounts, Posts and Telegraphs for 1968-69 (Hindi version).

#### 5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 17th November, 1970, Rajya Sabha concurred in the recommendation of Lok Sabha to leave being granted by Lok Sabha to withdraw the Advocates (Second Amendment) Bill, 1968, passed by Rajya Sabha on the 16th December, 1968 and laid on the Table of Lok Sabha on the 18th February, 1969.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

#### 6. Motion

Shri Prakash Vir Shastri moved the following motion:—

“That this House records its disapproval of the conduct of the Governor of Uttar Pradesh in handling the recent constitutional crisis in that State and recommends that the Governor be recalled forthwith.”

The following members took part in the debate:—

- (1) Dr. Ram Subhag Singh
- (2) Shri A. K. Sen
- (3) Shri J. B. Kripalani
- (4) Shri P. K. Deo
- (5) Shri R. K. Sinha
- (6) Shri Atal Bihari Vajpayee
- (7) Shri Sant Bux Singh
- (8) Shri Murasoli Maran
- (9) Shri R. D. Bhandare
- (10) Shri Sarjoo Pandey
- (11) Shri Satya Narain Singh
- (12) Shrimati Sushila Rohatgi
- (13) Shri Ram Sewak Yadav
- (14) Shri Nath Pai
- (15) Shri Tenneti Viswanatham
- (16) Shri Abdul Ghani Dar
- (17) Shri Krishna Chandra Pant.

Shri Prakash Vir Shastri replied to the debate.

On the motion the House divided, Ayes 98; Noes 208. The motion was accordingly negatived.

#### 7. Statement by Prime Minister

The Prime Minister made a statement regarding India's assistance for East Pakistan cyclone victims.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th November, 1970)

S. L. SHAKDHER,  
Secretary.

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# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Friday, November 20, 1970|Kartika 29, 1892 (Saka)

No. 450

### 1. Starred Questions

Starred Questions 241, 242 and 244—246 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1601—1611, 1613—1619, 1621—1625, 1627—1644, 1646—1648, 1650—1675, 1677—1694, 1696—1720, 1722—1751, 1753—1775, 1777—1779, 1781—1788, 1790, 1791 and 1793—1800 were laid on the Table.

### 3. Calling Attention

Shri Nath Pai called the attention of the Minister of Parliamentary Affairs and Shipping and Transport to the reported disappearance of S. S. Mahajagamitra, a cargo vessel, in the Pakistani Waters and steps taken to recover the same.

The Deputy Minister of Parliamentary Affairs and Shipping and Transport made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

#### THIRD LOK SABHA

- (i) Supplementary Statement No. XVI—Thirteenth Session, 1965.

#### FOURTH LOK SABHA

- (ii) Supplementary Statement No. XVII—First Session, 1967.
- (iii) Supplementary Statement No. XXIX—Second Session, 1967.
- (iv) Supplementary Statement No. XXII—Third Session, 1967.

[P.T.O.]

- (v) Supplementary Statement No. XXVIII—Fourth Session, 1968.
  - (vi) Supplementary Statement No. XXII—Fifth Session, 1968.
  - (vii) Supplementary Statement No. XV—Sixth Session, 1968.
  - (viii) Supplementary Statement No. XX—Seventh Session, 1969.
  - (ix) Supplementary Statement No. X—Eighth Session, 1969.
  - (x) Supplementary Statement No. VIII—Ninth Session, 1969.
  - (xi) Supplementary Statement Nos. VII, VIII and IX—Tenth Session, 1970.
  - (xii) Statement No. I—Eleventh Session, 1970.
- (2) (i) A copy of the Life-boatmen's (Qualifications and Certificates) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 611 in Gazette of India dated the 11th April, 1970, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (ii) A statement showing reasons for delay in laying the above Notification.
- (3) A copy of the Aircraft (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1009 in Gazette of India dated the 11th July, 1970, under section 14A of the Aircraft Act, 1934 together with an explanatory Note.
- (4) A copy of the Annual Report of the Life Insurance Corporation of India for the year ended the 31st March, 1970 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
- (5) A copy of the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1720-A in Gazette of India dated the 29th September, 1970, under Sub-section (2) of section 13 of the Central Sales Tax Act, 1956.
- (6) A copy of the Central Excise (Thirteenth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1860 in Gazette of India dated the 31st October, 1970, under section 38 of the Central Excise and Salt Act, 1944.
- (7) A copy of Notification No. G.S.R. 1312 published in Gazette of India dated the 5th September, 1970 containing corrigendum to Notification No. G.S.R. 492 dated the 21st March, 1970, under sub-section (4) of section 280ZE of the Income-tax Act, 1961.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (i) G.S.R. 1310 published in Gazette of India dated the 5th September, 1970 together with an explanatory memorandum.
- (ii) G.S.R. 1686 published in Gazette of India dated the 19th September, 1970 together with an explanatory memorandum.
- (9) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 1687 (Hindi and English versions) published in Gazette of India dated the 19th September, 1970 together with an explanatory memorandum.
  - (ii) G.S.R. 1715 (Hindi and English versions) published in Gazette of India dated the 26th September, 1970 together with an explanatory memorandum.
  - (iii) G.S.R. 1716 (Hindi and English versions) published in Gazette of India dated the 26th September, 1970 together with an explanatory memorandum.
  - (iv) G.S.R. 1717 (Hindi and English versions) published in Gazette of India dated the 21st September, 1970 together with an explanatory memorandum.
  - (v) G.S.R. 1754 (Hindi and English versions) published in Gazette of India dated the 1st October, 1970 together with an explanatory memorandum.
  - (vi) The Baggage (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1875 in Gazette of India dated the 4th November, 1970 together with an explanatory memorandum.
  - (vii) G.S.R. 1792 (Hindi and English versions) published in Gazette of India dated the 17th October, 1970 together with an explanatory memorandum.
  - (viii) G.S.R. 2362 (Hindi version) published in Gazette of India dated the 5th September, 1970 together with an explanatory memorandum.
- (10) A copy of the Merchant Shipping (Certificate of Service) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1682 in Gazette of India dated the 19th September, 1970, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (11) A copy of the Punjab Motor Vehicles (Chandigarh Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. 5061-HII(2)-70/7687 in Chandigarh Gazette dated the 1st May, 1970, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (12) A statement showing reasons for delay in laying the Notification mentioned at (11) above.

## 5. Presentation of Petition

Shri K. P. Singh Deo presented a petition signed by Shri Daitary Sahu, President, Banika Sangha, Dhenkanal (Orissa), regarding the Prevention of Food Adulteration Act, 1954.

[P.T.O.]

## **6. Statement Re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 23rd November, 1970.

## **7. Statement by Minister**

The Minister of Education and Youth Services laid on the Table a statement on the dismissal of a lecturer in the Salwan College, Delhi.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-20 P.M.)

## **8. Government Bill—Under Consideration**

**The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill 1967, as reported by Joint Committee**

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 17th November, 1970, continued.

The following members took part in the debate:

- (1) Shri K. M. Koushik
- (2) Shri Deorao S. Patil
- (3) Shri G. Kuchelar
- (4) Shri P. C. Adichan
- (5) Shrimati Sangam Laxmi Bai
- (6) Shri Niral Enem Horo
- (7) Shri Molahu Prasad (Speech unfinished).

The discussion on the Bill was not concluded.

## **9. Motion Re: Sixty-Eighth Report of Committee on Private Members' Bills and Resolutions**

Chaudhuri Randhir Singh moved the following motion:—

“That this House do agree with the Sixty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th November, 1970.”

The motion was adopted.

## **10. Private Member's Resolution—Negatived**

Discussion on the following Resolution moved by Shri Nath Pai on the 7th August, 1970 and the amendments thereto moved on the 21st August, 1970, continued:—

“This House regrets that there has been no improvement in the law and order situation in West Bengal even after promulgation of President's rule and expresses grave concern at the wide-spread unchecked violent activities throughout the State thus endangering life, property, security and democracy in the country.”

The following members took part in the debate:—

- (1) Shri Jagannath Rao Joshi
- (2) Shri K. N. Tewari
- (3) Shri R. Muthu Gounder
- (4) Shri A. C. George

- (5) Shri Indrajit Gupta
- (6) Shri Krishna Kumar Chatterji
- (7) Shri Jyotirmoy Bosu
- (8) Shri Bibhuti Mishra
- (9) Shri J. H. Patel
- (10) Shri Kommareddi Suryanarayana
- (11) Shri Sardar Amjad Ali
- (12) Shri Kamalnayan Bajaj
- (13) Shri Raghuvir Singh Shastri
- (14) Shri K. P. Singh Deo
- (15) Shri Krishna Chandra Pant.

Shri Nath Pai replied to the debate.

The amendment moved by Shri Bibhuti Mishra was withdrawn by leave of the House.

The amendments moved by Sarvashri J. M. Lobo Prabhu, Tridib Chaudhuri and B. P. Mandal were negatived.

The Resolution was also negatived.

#### **11. Statement by Minister**

The Minister of State for Home Affairs made a statement correcting certain information given by him and the Prime Minister in the House on the 19th November, 1970 during discussion on the motion moved by Shri Prakash Vir Shastri regarding U.P.

#### **12. Private Member's Resolution—Under Consideration**

Shri Indrajit Gupta moved the following Resolution:—

“This House views with grave concern the galloping prices of all essential articles of popular consumption, and demands that effective measures be taken to hold the price-line.”

His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd November, 1970)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 23, 1970|Agrahayana 2, 1892 (Saka)

No. 451

### 1. Obituary Reference

Shrimati Indira Gandhi, Dr. Ram Subhag Singh and the Speaker made references to the passing away of Dr. C. V. Raman, an eminent Scientist of India.

Thereafter, Members stood in silence for a short while as a mark of respect.

### 2. Starred Questions

Starred Questions Nos. 271, 274, 275 and 277 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1801—1818, 1820—1828, 1830—1877, 1879—1898, 1900—1907, 1909—1933, 1935—1942, 1944—1951, 1953—1959, 1961—1977, 1979, 1986, 1988—1993 and 1995—2000 were laid on the Table.

A statement by the Minister of Defence correcting the reply given on the 4th March, 1970, to Unstarred Question No. 1476 regarding collection and preservation of Military Material of Azad Hind Fauj was laid on the Table.

### 4. Calling Attention

Shri Ramavatar Shastri called the attention of the Minister of Finance to the reported closure of clearing houses of banks in Bihar resulting in industries and trade there coming to a standstill.

The Minister of Finance made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English version) regarding fire at Barauni Railway Station on North-Eastern Railway on the 11th November, 1970.
- (2) A copy of the West Bengal (Prevention of Violent Activities) Act, 1970 (President's Act No. 19 of 1970) published in Gazette of India dated the 22nd November, 1970, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970.

[P.T.O.]

## **6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 17th November, 1970, Rajya Sabha passed the Air Corporations (Amendment) Bill, 1970.

## **7. Bill passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table a copy of the Air Corporations (Amendment) Bill, 1970, as passed by Rajya Sabha.

## **8. Government Bill—Withdrawn**

✓ The Advocates (Second Amendment) Bill, 1968, as passed by Rajya Sabha.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

## **9. Government Bill—under Consideration**

*The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill 1967, as reported by Joint Committee*

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 17th November, 1970, continued.

The following members took part in the debate:—

- (1) Shri R. D. Bhandare
- (2) Shri C. K. Chakrapani
- (3) Shri Tayappa Hari Sonavane
- (4) Shri G. P. Mangalathumadam
- (5) Shrimati Minimata Agam Dass Guru
- (6) Shri Janardan Jagannath Shinkre
- (7) Shri S. C. Jamir
- (8) Shri R. S. Vidyarthi
- (9) Shri G. S. Reddi
- (10) Dr. Ranen Sen
- (11) Shri Benoy Krishna Daschowdhury
- (12) Shri Prasanabhai Mehta
- (13) Shri S. M. Siddayya
- (14) Shri Bhaljibhai Ravjibhai Parmar
- (15) Shri Dahybhai Parmar
- (16) Shri Abdul Ghani Dar
- (17) Shri Chandrika Prasad
- (18) Shri Shiva Chandra Jha
- (19) Shri Mrityunjay Prasad

The discussion on the Bill was not concluded.

## **\*10. Statement by Minister**

The Minister of State for Home Affairs made a statement regarding murder of eight persons in the 24-parganas District of West Bengal on the 20th November, 1970.

The Speaker withheld his consent to the moving of adjournment motions on the subject.

\*Made at 5-05 P.M.

**11. HALF-AN-HOUR Discussion on Matters Arising out of Answer to Question**

Shri K. P. Singh Deo raised a half-an-hour discussion on points arising out of the answer given on the 19th November, 1970 to Starred Question No. 211 regarding role of Zoos in Educational, Conservational and Preservative aspects of wild life.

Shri S. C. Jamir replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th November, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, November 24, 1970|Agrahayana 3, 1892 (Saka)

No. 452

### 1. Starred Questions

Starred Questions Nos. 301—303 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2001—2008, 2011—2077, 2079—2123 and 2125—2186 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Labour and Rehabilitation regarding Strike by Madras Harbour Workers engaged by Food Corporation of India was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Yajna Datt Sharma called the attention of the Minister of Foreign Trade to the delay in the release of the Tariff Commission's Report regarding the price of art-silk yarn and setting up of a body to control price and distribution thereof resulting in the reported crisis in art-silk industry.

The Minister of Foreign Trade made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 8 of the Hindu Marriage Act, 1955:—
  - (i) The Delhi Hindu Marriage Registration Rules, 1956 published in Notification No. F. 22(5)55-LSG in Delhi Gazette dated the 27th September, 1956.
  - (ii) The Delhi Hindu Marriage Registration (Amendment) Rules,

[P.T.O.]

1970 published in Notification No. F. 14(14)68-Judl. in Delhi Gazette dated the 7th May, 1970 (English version) and 21st May, 1970 (Hindi version).

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (3) (i) A copy of the Certified Accounts of the Khadi and Village Industries Commission for the year 1966-67 together with the Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.  
(ii) A statement showing reasons for delay in laying the above document.

#### **6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 17th November, 1970, Rajya Sabha passed the Code of Civil Procedure (Amendment) Bill, 1970.

#### **7. Bill Passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table a copy of the Code of Civil Procedure (Amendment) Bill, 1970, as passed by Rajya Sabha.

#### **8. Report of Committee of Privileges**

Shri R. D. Bhandare presented the Twelfth Report of the Committee of Privileges.

#### **9. Statement by Minister**

The Deputy Minister of Steel and Heavy Engineering laid on the Table a statement correcting the answer given on the 1st September, 1970 to supplementaries on Starred Question No. 728 regarding compensation to the families of employees of H.E.C., Ranchi.

#### **10. Personal explanation under Rule 357**

Shri J. M. Lobo Prabhu made a personal explanation regarding certain remarks about him made by Shri Chintamani Panigrahi and the Minister of State for Information and Broadcasting on the 19th November, 1970 during supplementaries on Starred Question No. 215.

#### **11. Motion for appointment of Committee**

Shri K. Hanumanthaiya moved the following motion:—

“That the question of amendments to election law in the context of the debates in the Lok Sabha in the course of supplementaries to Starred Question No. 580 answered on the 25th August, 1970, be referred to a Joint Committee of the Houses for examination and report with instructions to report by the last day of the first week of the next session;

that the Committee shall consist of 21 Members, 14 from this House to be nominated by the Speaker and 7 from the Rajya Sabha to be nominated by the Chairman, Rajya Sabha;

that the Speaker, if he agrees to be a member of the Committee, shall be the chairman of the Committee; otherwise, the Speaker may nominate one of the members of the Committee to be its Chairman;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that the House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 7 members nominated to the Joint Committee by the Chairman of the Rajya Sabha."

The motion was adopted.

**12. Matter under Rule 377**

Shri Madhu Limaye raised a matter regarding dismissal of a lecturer in the Salwan College, Delhi.

*(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-20 P.M.)*

**13. Government Bill—Under consideration**

The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967, as reported by Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 17th November, 1970, continued.

The following members took part in the debate:—

- (1) Shri Om Prakash Tyagi
- (2) Shri B. Shankaranand
- (3) Shri C. M. Kedaria
- (4) Shri Kartik Oraon
- (5) Shri Raghuvir Singh Shastri
- (6) Shri Amiya Kumar Kisku
- (7) Shri Jatindra Nath Pramanik
- (8) Shri G. Y. Krishnan
- (9) Shri Prabhu Dayal Himatsingka
- (10) Shri Samarendra Kundu
- (11) Shri Shashi Bhushan

[P.T.O.]

(12) Shri Bakar Ali Mirza

(13) Shri P. R. Thakur

(14) Shri Suraj Bhan

(15) Shri Shivajirao S. Deshmukh

(16) Shri-B. P. Mandal

(17) Shri Nandu Ram Ahirwar

(18) Shri Kamalnayana Jajaj (*Speech unfinished*).

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th November, 1970)

S. L. SHAKDHER,  
Secretary.

1969

GMGIPND LS I—2807 LS—24-11-70—810.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Wednesday, November 25, 1970|Agrahayana 4, 1892 (Saka)

No. 453

### 1. Starred Questions

Starred questions Nos. 331, 332, 334, 337 and 338 were orally answered. Replies to Starred Questions Nos. 335, 336 and 339—360 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2187-2191, 2193-2206, 2208-2219, 2221, 2222, 2224-2231, 2233-2239, 2241-2254, 2257-2272, 2274-2283, 2285-2289, 2291-2300, 2302-2331, 2333-2358, 2360-2378 and 2380-2386 were laid on the Table.

### 3. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Petroleum and Chemicals and Mines and Metals to the reported decision of the Government to have majority participation in the foreign oil companies.

The Minister of Petroleum and Chemicals and Mines and Metals made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- \* (1) A copy of the Union Public Service Commission (Exemption from Consultation) Supplementary Regulations, 1970 (Hindi and English versions) under clause (5) of article 320 of the Constitution together with an explanatory note and a note showing reasons for re-laying the Notification.
- \*\* (2) A copy of the Indian Administrative Services (Pay) Eleventh Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1164 in Gazette of India dated the 15th August, 1970, under sub-section (2) of section 3 of the All India Services Act, 1951.

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\*The notification was previously laid on the Table on the 28th August, 1970 and was re-laid under Rule 234 (2) of the Rules of Procedure.

\*\*The notification was previously laid on the Table on the 3rd September, 1970 and was re-laid under Rule 234 (2) of the Rules of Procedure.

[P.T.O.]

- (3) A copy of the Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1802 in Gazette of India dated the 24th October, 1970, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (4) A copy of the Textiles Committee (First Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 297 in Gazette of India dated the 13th February, 1970 under sub-section (3) of section 22 of the Textiles Committee Act, 1963.
- (5) A copy of Notification No. S.O. 3118 (Hindi and English versions) published in Gazette of India dated the 16th September, 1970, regarding management of the Swadeshi Cotton and Flour Mills Limited, Indore, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (6) A statement regarding the termination of services of a lecturer in Salwan College, Delhi.

#### 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Iron Ore Mines Labour Welfare Cess (Amendment) Bill, 1970, passed by Lok Sabha on the 10th November, 1970.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Agricultural Produce Cess (Amendment) Bill, 1970, passed by Lok Sabha on the 10th November, 1970.

#### 6. Report of Committee on petitions

Shri S. Supakar presented the Ninth Report of the Committee on Petitions.

#### 7. Statement Re. Supplementary Demands for Grants (General) for 1970-71

Shri Vidya Charan Shukla presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1970-71.

#### 8. Personal Explanation under Rule 357

The Deputy Minister of Education and Youth Services made a personal explanation regarding certain remarks about him made by Shri Kartik Oraon in the House on the 24th November, 1970.

#### 9. Government Bill—Debate Adjourned

*The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967, as reported by Joint Committee*

Shri K. Hanumanthaiya moved the following motion:—

“That the debate on the motion ‘That the Scheduled Castes and

Scheduled Tribes Orders (Amendment) Bill, 1967, as reported by Joint Committee, be taken into consideration' be adjourned."

The motion was adopted and the debate on the Bill was adjourned.

★ (Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-20 P.M.)

**@10. Statutory Resolution—Negatived**

Shri Shri Chand Goyal moved the following Resolution:—

"This House disapproves of the Foreign Exchange Regulation (Amendment) Ordinance, 1970 (Ordinance No. 5 of 1970) promulgated by the President on the 20th September, 1970."

The Resolution was negatived after discussion as indicated under para 11 below.

**@11. Government Bill—Passed**

*The Foreign Exchange Regulation (Amendment) Bill, 1970*

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri Shiva Chandra Jha.

The following members took part in the combined debate on the Resolution (*vide* para 10 above) and the motion for consideration of the Bill:—

- (1) Shri Kamalnayan Bajaj
- (2) Shri N. K. P. Salve
- (3) Shri R. K. Amin
- (4) Shri S. M. Banerjee
- (5) Shri Kanwar Lal Gupta
- (6) Shri Jyotirmoy Bosu
- (7) Shri Shiva Chandra Jha
- (8) Shri Samarendra Kundu

Shri Y. B. Chavan replied to the debate.

Shri Shri Chand Goyal spoke (by way of reply to the Statutory Resolution).

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The following members took part in the debate:—

- (1) Shri Madhu Limaye
- (2) Shri Y. B. Chavan

★ The motion was adopted and the Bill was passed.

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@Discussed together.

[P.T.O.]

## **12. Government Bill—under Consideration**

### ***The Architects Bill, 1970, as passed by Rajya Sabha***

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. V. K. R. V. Rao.

Shri Piloo Mody took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

## **13. Half-An-Hour Discussion on Matters Arising out of Answer to Question**

Shri Raghuvir Singh Shastri raised a half-an-hour discussion on points arising out of the answer given to Starred Question No. 94 on the 12th November, 1970 regarding views of State Governments for fixing minimum price of sugarcane.

Shri Annasahib P. Shinde replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th November, 1970)

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 26, 1970|Agrahayana 5, 1892 (Saka)

No. 454

### 1. Starred Questions

Starred Questions Nos. 361, 364—368, 370 and 371 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2387—2412, 2414—2432, 2434, 2435, 2437—2505, 2508—2518, 2520, 2521, 2523—2528, 2530—2547 and 2549—2564 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Labour and Rehabilitation regarding Strike in Calcutta Port was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Prime Minister to the reported unearthing of foreign exchange racket at Bombay involving Rs. 54 lakhs wherein some staff of Air India are also allegedly implicated.

The Minister of State for Home Affairs made a statement in regard thereto.

### 5. Announcement by Speaker

The Speaker made an announcement regarding the enquiry conducted by the Rules Committee about double voting on the Constitution (Twenty-fourth Amendment) Bill, 1970.

### 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh for the year ended the 30th June, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

[P.T.O.]

- (2) A copy of the Annual Accounts of the Animal Welfare Board Madras for the year 1968-69 along with the Audit Report thereon (Hindi version).
- (3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) G.S.R. 586 (Hindi version) published in Gazette of India dated the 5th September, 1970 rescinding the Inter-Zonal Wheat and Wheat Products (Movement Control) Order, 1969, published in Notification No. G.S.R. 997 dated the 16th April, 1969.
  - (ii) The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order, 1970 (Hindi version) published in Notification No. G.S.R. 587 in Gazette of India dated the 5th September, 1970.
  - (iii) The Southern States (Regulation of Export of Rice) Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1228 in Gazette of India dated the 25th August, 1970.
  - (iv) The Manipur Foodgrains (Movement) Control (Amendment) Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1263 in Gazette of India dated the 28th August, 1970.
  - (v) The Madhya Pradesh Rice (Movement Control) Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1290 in Gazette of India dated the 5th September, 1970.
  - (vi) G.S.R. 1291 (Hindi and English versions) published in Gazette of India dated the 5th September, 1970 rescinding the Madhya Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959, published in Notification No. G.S.R. 450 dated the 14th April, 1959.
  - (vii) The Roller Mills Wheat Products (Ex-mill) Price Control (Second Amendment) Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1753 in Gazette of India dated the 1st October, 1970.
  - (viii) The Uttar Pradesh Foodgrains (Restrictions on Border Movement) Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1861 in Gazette of India dated the 26th October, 1970.
  - (ix) The Solvent-Extracted Oil, De-oiled Meal and Edible Flour (Control) Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1774 in Gazette of India dated the 7th October, 1970.
- (4) A copy of the Indian Wireless Telegraphy (Possession) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1823 in Gazette of India dated the 31st October, 1970, under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933.

## 7. Minutes of Rules Committee—Laid on the Table

Minutes of the sittings of the Rules Committee held on the 11th and 18th November, 1970, were laid on the Table.

## 8. Intimation Re. Health of Deputy Speaker

The Speaker informed the House of a teleprinter message dated the 25th November, 1970 from the Medical Adviser, Indian High Commission, London, regarding the health of the Deputy Speaker of Lok Sabha.

## 9. Motion for Election to Committee

Shri S. C. Jamir moved the following motion:—

“That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for the next term commencing from the date of election, subject to the other provisions of the said Act.”

*The motion was adopted.*

*(Lok Sabha adjourned at 1-30 P.M. and re-assembled at 2-35 P.M.)*

## 10. Government Bill—under Consideration

*The Architects Bill, 1970, as passed by Rajya Sabha*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 25th November, 1970, continued.

The following members took part in the debate:—

- (1) Shri Pilloo Mody
- (2) Shri Hem Raj
- (3) Shrimati Tara Sapre
- (4) Shri C. K. Bhattacharyya
- (5) Shri Shri Chand Goyal
- (6) Shri Mamla Misra 'Madhukar'
- (7) Shri Deven Sen
- (8) Shri Shashi Bhushan
- (9) Shri Samarendra Kundu
- (10) Chaudhuri Randhir Singh (*Speech unfinished*).

The discussion on the Bill was not concluded.

## 11. Discussions under Rule 193

(i) Shri Jyotirmoy Bosu concluded his speech on the discussion on the acute shortage of fish supply in West Bengal and Assam causing serious deficiency in the usual diet, arising out of failure on the part of Government and Central Fisheries Corporation, raised by him on the 4th September, 1970.

The following members took part in the debate:—

- (1) Shri P. K. Deo
- (2) Shri Bedabrata Barua

[P.T.O.]

- (3) Shri S. Kandappan
- (4) Shri Dhireswar Kalita
- (5) Shri Shri Chand Goyal
- (6) Shri Maharaj Singh Bharti
- (7) Shri Samarendra Kundu
- (8) Shri Sardar Amjad Ali
- (9) Shri Janardan Jagannath Shinkre
- (10) Shri Samar Guha
- (11) Shri Shiva Chandra Jha

Shri Annasahib P. Shinde replied to the discussion.

(ii) Shri Kanwar Lal Gupta raised a discussion on the unanimous demand of all political parties for Statehood for Delhi.

The following members took part in the debate:—

- (1) Shri Frank Anthony
- (2) Shri Shashi Bhushan
- (3) Shri S. Kandappan
- (4) Shri Ramavatar Shastri
- (5) Chaudhuri Randhir Singh
- (6) Shri Janeshwar Misra
- (7) Shri K. M. Abraham

Shri Krishna Chandra Pant replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th November, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, November 27, 1970|Agrahayana 6, 1892 (Saka)

No. 455

### 1. Starred Questions

Starred Questions Nos. 391, 393, 394, 398 and 409 were orally answered. Replies to Starred Question Nos. 395—397 and 399—420 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2565—2582, 2584—2696, 2697—2704 and 2706—2764 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Tourism and Civil Aviation regarding Shift in attitude of Foreign Tourists visiting India was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Nath Pai called the attention of the Minister of External Affairs to the reported refusal by Pakistan to accept aid and assistance directed towards the victims of cyclone in East Pakistan and the reaction of the Government thereto.

The Minister of External Affairs made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance Corporation, Bombay for the year ended the 30th June, 1970 along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963.
- (2) A copy of Notification No. G.S.R. 1798 (Hindi and English versions) published in Gazette of India dated the 17th October, 1970, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964 regarding giving effect to the Protocol modifying and supple-

[P.T.C.]

menting the Agreement between the Government of India and the Government of Japan for the avoidance of double taxation in respect to taxes on income.

(3) A copy of the Tax Credit Certificate (Equity Shares) Amendment Scheme, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1822 in Gazette of India dated the 23rd October, 1970, under sub-section (4) of section 280ZE of the Income-tax Act, 1961.

(4) A copy of the Income-tax (Third Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 3398 in Gazette of India dated the 15th October, 1970, under section 296 of the Income-tax Act, 1961.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi:—

(i) The Delhi Sales Tax (Fourth Amendment) Rules, 1970 published in Notification No. F. 4(160)69-Fin(G) in Delhi Gazette dated the 3rd August, 1970.

(ii) The Delhi Sales Tax (Fifth Amendment) Rules, 1970 published in Notification No. F. 4(33)67-Fin(G) in Delhi Gazette dated the 6th August, 1970.

(6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 1750 published in Gazette of India dated the 3rd October, 1970.

(ii) G.S.R. 1751 published in Gazette of India dated the 3rd October, 1970.

(iii) G.S.R. 1790 published in Gazette of India dated the 17th October, 1970.

(iv) G.S.R. 1896 published in Gazette of India dated the 10th November, 1970 together with an explanatory memorandum.

(7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

(i) The Customs and Central Excise Duties Export Drawback (General) Sixty-fourth Amendment Rules, 1970, published in Notification No. G.S.R. 1739 in Gazette of India dated the 3rd October, 1970.

(ii) The Customs and Central Excise Duties Export Drawback (General) Sixty-fifth Amendment Rules, 1970, published in Notification No. G.S.R. 1740 in Gazette of India dated the 3rd October, 1970.

(iii) The Customs and Central Excise Duties Export Drawback (General) Sixty-Sixth Amendment Rules, 1970, published in Notification No. G.S.R. 1741 in Gazette of India dated the 3rd October, 1970.

- (iv) The Customs and Central Excise Duties Export Drawback (General) Sixty-seventh Amendment Rules, 1970, published in Notification No. G.S.R. 1742 in Gazette of India dated the 3rd October, 1970.
- (v) The Customs and Central Excise Duties Export Drawback (General) Sixty-eighth Amendment Rules, 1970, published in Notification No. G.S.R. 1743 in Gazette of India dated the 3rd October, 1970.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Sixty-ninth Amendment Rules, 1970, published in Notification No. G.S.R. 1744 in Gazette of India dated the 3rd October, 1970.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Seventieth Amendment Rules, 1970, published in Notification No. G.S.R. 1745 in Gazette of India dated the 3rd October, 1970.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Seventy-first Amendment Rules, 1970 published in Notification No. G.S.R. 1746 in Gazette of India dated the 3rd October, 1970, together with an explanatory memorandum.
- (ix) The Customs and Central Excise Duties Export Drawback (General) Seventy-second Amendment Rules, 1970, published in Notification No. G.S.R. 1747 in Gazette of India dated the 3rd October, 1970.
- (x) The Customs and Central Excise Duties Export Drawback (General) Seventy-third Amendment Rules, 1970, published in Notification No. G.S.R. 1748 in Gazette of India dated the 3rd October, 1970.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Seventy-fourth Amendment Rules, 1970, published in Notification No. G.S.R. 1749 in Gazette of India dated the 3rd October, 1970, together with an explanatory memorandum.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Seventy-fifth Amendment Rules, 1970, published in Notification No. G.S.R. 1787 in Gazette of India dated the 17th October, 1970.
- (xiii) The Customs and Central Excise Duties Export Drawback (General) Seventy-sixth Amendment Rules, 1970, published in Notification No. G.S.R. 1788 in Gazette of India dated the 17th October, 1970.
- (xiv) The Customs and Central Excise Duties Export Drawback (General) Seventy-seventh Amendment Rules, 1970, published in Notification No. G.S.R. 1789 in Gazette of India dated the 17th October, 1970.

[P.T.O.]

- (xv) The Customs and Central Excise Duties Export Drawback (General) Seventy-eighth Amendment Rules, 1970, published in Notification No. G.S.R. 1819 in Gazette of India dated the 24th October, 1970.
- (xvi) The Customs and Central Excise Duties Export Drawback (General) One hundred and twenty-ninth Amendment Rules, 1970, published in Notification No. G.S.R. 1859 in Gazette of India dated the 31st October, 1970.
- (8) A copy of the Report of Commission of Inquiry regarding the facts and circumstances relating to the death of Shri Deen Dayal Upadhyaya.
- (9) A copy of the Annual Report on Science and Technology, 1969-70.

## **6. Statement re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 30th November, 1970.

## **7. Government Bill—Introduced**

*The Coal Bearing Areas (Acquisition and Development) (Amendment and Validation) Bill, 1970*

The motion for leave to introduce the Bill moved by Shri Nitiraj Singh Chaudhary was opposed. The motion was adopted and the Bill was introduced.

*(Lok Sabha adjourned at 1-20 P.M. and re-assembled at 2-35 P.M.)*

## **8. Government Bill—Under Consideration**

*The Architects Bill, 1970, as passed by Rajya Sabha*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 25th November, 1970, continued.

The following members took part in the debate:—

- (1) Shri Bhagaban Das
- (2) Shri Janardan Jagannath Shinkre
- (3) Shri Deorao S. Patil
- (4) Shri Kartik Oraon
- (5) Shri Madhu Limaye

The discussion on the Bill was not concluded.

## **9. Private Members' Bills—Introduced**

- (1) The Employees Legal Aid Bill, 1970, by Shri Sardar Amjad Ali.
- (2) The Prevention of Lotteries Bill, 1970, by Shri Kamalnayan Bajaj.
- (3) The Constitution (Amendment) Bill, 1970 (Amendment of articles 58 and 157) by Shri Shiva Chandra Jha.

- (4) The Code of Criminal Procedure (Amendment) Bill, 1970 (Amendment of section 4 and addition of new section 566) by Shri George Fernandes.
- (5) The Constitution (Amendment) Bill, 1970 (Amendment of article 145) by Shri Nath Pai.
- (6) The Constitution (Amendment) Bill, 1970 (Amendment of article 356) by Shri Nath Pai.
- (7) The Presidential and Vice-Presidential Elections (Amendment) Bill, 1970 (Amendment of section 5) by Shri Nath Pai.

**10. Private Member's Bill—under consideration**

*The Conferment of Decorations on Persons (Abolition) Bill, 1969, by Shri J. B. Kripalani*

Discussion on the motion for consideration of the Bill moved by Shri J. B. Kripalani on the 12th November, 1970, continued.

The following members took part in the debate:—

- (1) Shri Bedabrata Barua
- (2) Shri Madhu Limaye
- (3) Shri N. K. P. Salve
- (4) Shri Atal Bihari Vajpayee
- (5) Shri S. M. Banerjee
- (6) Shrimati Sharda Mukerjee
- (7) Shri R. D. Bhandare
- (8) Shri Tulshidas Jadhav
- (9) Shri Hem Barua

[On a motion moved by Shri Onkar Lal Bohra, that the time for the debate on this Bill be extended by two hours from now; the House divided, Ayes 71; Noes 62. The motion was accordingly adopted].

- (10) Shri B. P. Mandal
- (11) Shri Onkar Lal Bohra
- (12) Shri Yamuna Prasad Mandal (*Speech unfinished*).

The discussion on the Bill was not concluded.

**11. Half-an-hour discussion on matters arising out of answer to Question**

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 10th November, 1970 to Starred Question No. 45 regarding shifting of industries from West Bengal to U.P.

Shri M. R. Krishna replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th November, 1970).

S. L. SHAKDHER,  
Secretary.

**LOK SABHA**

**BULLETIN—PART I**

(Brief Record of Proceedings)

Monday, November, 30, 1970|Agrahayana 9, 1892 (Saka)

**No. 456**

**Obituary Reference**

The Speaker; Shrimati Indira Gandhi; Dr. Ram Subhag Singh, Sarvashri M. R. Masani, Bal Raj Badhok, Era Sezhiyan, R. Umanath, Rabi Ray, Ishaq Sambhali, Surendranath Dwivedy, D. K. Kunte, M. Muhammad Ismail and Krishna Kumar Chatterji made references to the passing away of Shri M. Thirumala Rao, who was a sitting Member of Lok Sabha and Chairman of Estimates Committee.

As a mark of respect to the memory of Shri M. Thirumala Rao, Members stood in silence for a short while and thereafter the House was adjourned for the day.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd December, 1970).

**S. L. SHAKDHER,**  
*Secretary.*

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# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, December 2, 1970/Agrahayana 11, 1892 (Saka)

No. 457

### 1. Starred Questions

Starred Questions Nos. 451—453 and 455 were orally answered. Replies to remaining Questions were laid on the Table.

Replies to Starred Questions Nos. 421—450 for the 30th November, 1970 were also laid on the Table to-day, the Lok Sabha having adjourned without taking up questions on the 30th November, 1970.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2945—2949, 2951—2973, 2975—2982, 2984—3040, 3042—3068, 3070—3072, 3074—3106 and 3108—3144 were laid on the Table.

Replies to Unstarred Questions Nos. 2765—2806, 2807—2907, and 2909—2944 for the 30th November, 1970 were also laid on the Table.

### 3. Calling Attention

Shri R. K. Birla called the attention of the Minister of Foreign Trade to the reported decision of the textile industry for block closure of textile mills due to acute shortage of cotton.

The Minister of Foreign Trade made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1969-70.
  - (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1969-70, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement in reply to Half-an-Hour Discussion raised by Shri Kanwar Lal Gupta on the 16th November, 1970 regarding impact of Drugs (Prices Control) Order on prices of drugs, under Direction 19 of the Directions by the Speaker.

[P.T.O.]

(3) A copy of the Certified Accounts of the Coal Board for the year 1968-69 together with the Audit Report thereon, under sub-section (2) of section 12 of the Coal Mines (Conservation and Safety) Act, 1952.

(4) A copy of Notification No. S.O. 3665 (Hindi and English versions) published in Gazette of India dated the 14th November, 1970, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

**5. Statement Re: Supplementary Demands for Grants (Railways) for 1970-71**

Shri Mohammad Yunus Saleem presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1970-71.

**6. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri D. Basumatari presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(i) Ninth Report (Hindi and English versions) on the Ministry of Tourism and Civil Aviation—Reservations for Scheduled Castes and Scheduled Tribes in Air India.

(ii) Tenth Report (Hindi and English versions) on the Ministry of Tourism and Civil Aviation—Reservations for Scheduled Castes and Scheduled Tribes in Indian Airlines.

**7. Personal Explanation Under Rule 357**

Shri J. M. Lobo Prabhu made a personal explanation regarding certain remarks about his participation in the sittings of the Rules Committee made by Shri Nath Pai in the House on the 26th November, 1970.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

**8. Motions**

(i) Shri Madhu Limaye moved the following motion:—

“That this House do consider the Twelfth Report of the Committee of Privileges presented to the House on the 24th November, 1970.”

The motion was adopted.

(ii) Shri Madhu Limaye moved the following motion:—

“That this House having considered the Twelfth Report of the Committee of Privileges presented to the House on the 24th November, 1970, in which Shri S. C. Mukherjee, the then Deputy Iron and Steel Controller, has been held to have deliberately misrepresented facts and given false evidence before the Committee on Public Accounts and committed contempt of this House, do resolve that he be committed to jail custody for a week.”

Three amendments were moved by Dr. Ram Subhag Singh, Sarvashri Shiva Chandra Jha and Dhireswar Kalita.

The following members took part in the debate:—

- (1) Dr. Ram Subhag Singh
- (2) Shri N. G. Ranga
- (3) Shri Atal Bihari Vajpayee
- (4) Shri Era Sezhiyan
- (5) Shri S. M. Banerjee
- (6) Shri K. N. Tewari
- (7) Shri R. Umanath
- (8) Shri Srinibas Mishra
- (9) Shri D. K. Kunte
- (10) Chaudhuri Randhir Singh
- (11) Shri Tenneti Viswanatham
- (12) Shri N. K. P. Salve
- (13) Shri R. D. Bhandare
- (14) Shri Shiva Chandra Jha
- (15) Shri K. Raghuramaiah.

Shri Madhu Limaye replied to the debate.

On an amendment to Dr. Ram Subhag Singh's amendment moved by Shri Madhu Limaye, the House divided, Ayes 29; Noes 98. The amendment was accordingly negatived.

The amendment moved by Dr. Ram Subhag Singh was adopted.

The amendments moved by Sarvashri Shiva Chandra Jha and Dhireswar Kalita, were ruled out of order.

The motion was adopted in the following amended form:—

“That this House having considered the Twelfth Report of the Committee of Privileges presented to the House on the 24th November, 1970, in which Shri S. C. Mukherjee, the then Deputy Iron and Steel Controller, has been held to have deliberately misrepresented facts and given false evidence before the Committee on Public Accounts and committed contempt of this House, do resolve that he be summoned before the bar of the House and be reprimanded and the House do further recommend that the Government in the light of gravity of the offence administer to Shri S. C. Mukherjee maximum punishment under the law and report the same to this House.”

### **9. Discussion Under Rule 193**

Discussion on the statement laid on the Table by the Minister of Foreign Trade on the 31st July, 1970 regarding establishment of Cotton

[P.T.O.]

Corporation of India, raised by Shri Shri Chand Goyal on the 27th August, 1970, continued.

The following members took part in the debate:—

- (1) Shri Kamalnayan Bajaj
- (2) Shri S. A. Dange
- (3) Shri S. R. Damani.

The discussion was not concluded.

#### **10. Report of Committee on Private Members' Bills and Resolutions**

Shri P. G. Sen presented the Sixty-ninth Report of the Committee on Private Members' Bills and Resolutions.

#### **11. Half-an-Hour Discussion on Matters Arising out of Answer to Question**

Shri Shiva Chandra Jha raised a half-an-hour discussion on points arising out of the answer given on the 20th November, 1970 to Starred Question No. 253 regarding ceiling on income.

Shri Y. B. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd December, 1970)

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Thursday, December 3, 1970/Agrahayana 12, 1892 (Saka)

No. 458

### 1. Starred Questions

Starred Questions Nos. 481—483 and 485 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3145—3166, 3168—3189, 3191—3220, 3222, 3225—3259, 3261—3282 and 3284—3288 were laid on the Table.

### 3. Question of Privilege

Shri K. Padmanabhan, Deputy Commissioner of Police and Shri M. P. Choubey, Sub-Inspector of Police, of the State of Maharashtra appeared at the Bar of the House to answer the charge of breach of privilege and contempt of the House for allegedly assaulting and abusing Shri K. M. Kaushik, M. P., at the Nagpur Railway Station on the 27th May, 1970.

Both of them tendered apologies. The House decided to treat the matter as closed.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

1)

- (1) A copy of the West Bengal Maintenance of Public Order Act, 1970 (President's Act No. 20 of 1970) published in Gazette of India dated the 30th November, 1970, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970.
- (2) A copy of the Punjab State Faculty of Ayurvedic and Unani Systems of Medicine (Reconstitution and Reorganisation) Order, 1970 (Hindi and English versions) published in Notification No. S.O. 3711 in Gazette of India dated the 10th November, 1970, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1967.

[P.T.O.]

## 5. Government Bills—Passed

### (i) *The Architects Bill, 1970, as passed by Rajya Sabha*

Dr. V. K. R. V. RAO replied to the debate on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 25th November, 1970.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 to 5 were adopted.

Clause 6 was adopted, as amended.

Clauses 7 to 13 were adopted.

Clause 14 was adopted, as amended.

Clauses 15 to 23 were adopted.

*(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-05 P.M.)*

Clauses 24 to 28 were adopted.

Clause 29 was adopted, as amended.

Clauses 30 to 33 were adopted.

Clause 34 was adopted, as amended.

Clause 35 was adopted.

Clause 36 was adopted, as amended.

Clauses 37 to 42 were adopted.

Clause 43 was adopted, as amended.

Clause 44 was adopted.

On amendment No. 22 to the Schedule moved by Shri Shri Chand Goyal, the House divided, Ayes 37; Noes 71. The amendment was accordingly negatived.

On amendment No. 26 to the Schedule moved by Shri Ramavatar Shastri, the House divided, Ayes 19; Noes 83. The amendment was accordingly negatived.

Two amendments to the Schedule were adopted.

The Schedule was adopted, as amended.

Clause 1 and the Enacting Formula were adopted.

On amendment No. 13 to the Long Title moved by Shri Deven Sen, the House divided, Ayes 17; Noes 74. The amendment was accordingly negatived.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Dr. V. K. R. V. Rao.

The motion was adopted and the Bill, as amended, was passed.

### (ii) *The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1970*

The motion for consideration of the Bill was moved by Shri K. Raghuramaiah.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri Shiva Chandra Jha.

The following members took part in the debate:—

- (1) Shri P. G. Sen
- (2) Shri N. G. Ranga
- (3) Shri Bal Raj Madhok
- (4) Shri J. M. Lobo Prabhu
- (5) Shri Madhu Limaye
- (6) Shri S. M. Banerjee
- (7) Chaudhuri Randhir Singh
- (8) Shri K. M. Abraham
- (9) Shri Shiva Chandra Jha
- (10) Shri Sheo Narain

Shri K. Raghuramaiah replied to the debate.

The amendment moved by Shri Shiva Chandra Jha was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Raghuramaiah.

The following members took part in the debate:—

- (1) Shri Abdul Ghani Dar
- (2) Shri K. Raghuramaiah

The motion was adopted and the Bill was passed.

(iii) *The Tea Districts Emigrant Labour (Repeal) Bill, 1987*

The motion for consideration of the Bill was moved by Shri Bhagwat Jha Azad.

Shri P. G. Sen took part in the debate.

Shri Bhagwat Jha Azad replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri Bhagwat Jha Azad.

The motion was adopted and the Bill, as amended, was passed.

## 6. Discussion Under Rule 193

Shri Rajdeo Singh raised a discussion on the economically backward regions in the country in general and especially the fourteen Eastern Districts of U. P.

The following members took part in the debate:—

- (1) Shri Sheo Narain
- (2) Shri Shambhu Nath
- (3) Major Ranjeet Singh

[P.T.O.]

- .. ..
- (4) Shri Janeshwar Misra
  - (5) Shri K. N. Tewari
  - (6) Shri G. Kuchelar
  - (7) Shri Jharkhande Rai
  - (8) Shri Nageshwar Dwivedi
  - (9) Shri R. Umanath
  - (10) Shri K. Lakkappa
  - (11) Shri Shiva Chandika Prasad
  - (12) Mahant Avedya Nath
  - (13) Shri Arangil Sreedharan
  - (14) Shri R. S. Arumugam
  - (15) Shri Tulshidas Jadhav
  - (16) Chaudhuri Randhir Singh

Shrimati Nandini Satpathy replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th December, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Friday, December 4, 1970|Agrahayana 13, 1892 (Saka)

No. 459

### 1. Starred Questions

Starred Questions Nos. 513, 516, 518, 519 and 525 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3289—3313, 3315—3318, 3320—3327, 3329—3361, 3363—3379, 3381—3431, 3433, 3435.—3437, 3439—3461, 3463—3465 and 3467—3488 were laid on the Table.

### 3. Calling Attention

Shri Nath Pai called the attention of the Minister of External Affairs to Soviet Union's reported resistance to correct the Indian maps in the second volume of the Great Encyclopaedia and its having continued to show therein NEFA as part of Communist China.

The Minister of External Affairs made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report and Certified Accounts (Hindi and English versions) of the shipping Development Fund Committee for the year 1968-69, together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (2) A copy of the Report of the Committee on Public Relations and Publicity in Public Undertakings (Hindi and English versions).

### 5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Taxation Laws (Amendment) Bill, 1970, passed by Lok Sabha on the 17th November, 1970.

[P.T.O.]

## 6. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 7th December, 1970.

## 7. Personal Explanation Under Rule 357

Shri Sant Bux Singh made a personal explanation regarding information about his arrears of rent given to the House by the Minister of State in the Ministry of Health and Family Planning and Works, Housing and Urban Development on the 23rd November, 1970 in reply to Unstarred Question No. 1865.

The Minister of State for Health and Family Planning and Works, Housing and Urban Development made a statement on the subject.

*(Lok Sabha adjourned at 1-40 P.M. and re-assembled at 2-50 P.M.)*

## 8. Government Bill—Introduced

*The Newspaper Finance Corporation Bill, 1970*

The motion for leave to introduce the Bill moved by Shri I. K. Gujral was opposed. The motion was adopted and the Bill was introduced.

## 9. Government Bill—Under Consideration

*The Indian Medicine Central Council Bill, 1970, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri B. S. Murthy. His speech was not concluded.

The discussion on the Bill was not concluded.

## 10. Motion Re: Sixty-Ninth Report of Committee on Private Members' Bills and Resolutions

Shri P. G. Sen moved the following motion:—

“That this House do agree with the Sixty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd December, 1970.”

The motion was adopted.

## 11. Private Member's Resolution—Under Consideration

Shri Indrajit Gupta concluded his speech on the following Resolution moved by him on the 20th November, 1970:—

“This House views with grave concern the galloping prices of all essential articles of popular consumption, and demands that effective measures be taken to hold the price-line.”

Six amendments were moved by Sarvashri Kanwar Lal Gupta, Raghuvir Singh Shastri, Shiva Chandra Jha, Bibhuti Mishra and N. K. P. Salve.

The following members took part in the debate:—

- (1) Shri P. G. Sen
- (2) Shri Krishna Kumar Chatterji
- (3) Shri N. G. Ranga

- (4) Shri K. N. Tewari
- (5) Shri Surendranath Dwivedy
- (6) Shri Kanwar Lal Gupta
- (7) Shri Bibhuti Mishra
- (8) Shri Satya Narain Singh
- (9) Shri N. K. P. Salve
- (10) Shri R. Muthu Gounder
- (11) Chaudhuri Randhir Singh
- (12) Shri Ram Sewak Yadav (*Speech unfinished*).

The discussion was not concluded.

**12. Half-an-Hour Discussion on Matters Arising out of Answer to Question**

Shri Bhogendra Jha raised a half-an-hour discussion on points arising out of the answer given on the 9th November, 1970 to Unstarred Question No. 103 regarding resumption of trade between India and Pakistan.

Sardar Swaran Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th December, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Monday, December 7, 1970|Agrahayana 16, 1892 (Saka)

No. 460

### 1. Starred Questions

Starred Questions Nos. 541, 543—547 and 549 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3489—3554, 3556—3562, 3565—3582, 3584—3608, 3610—3613, 3615—3617, 3619—3622 and 3624—3628 were laid on the Table.

A statement by the Minister of Defence correcting the reply given on the 25th March, 1970 to Unstarred Question No. 4121 regarding non-publishing of Issue of Rum in Daily Routine Order of 18 Punjab Regiment was laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Petroleum and Chemicals and Mines and Metals regarding stoppage of construction work at Talcher Fertilizer Plant was orally answered and supplementaries were also answered thereon.

### 4. Calling Attention

Shri Benoy Krishna Daschowdhury called the attention of the Minister of Tourism and Civil Aviation to the reported refusal by Indian Airlines pilots to fly Avros from Bombay despite agreement reached between the management and the Commercial Pilot's Association.

The Minister of Tourism and Civil Aviation made a statement in regard thereto. The Minister also laid on the Table a copy each of the following:—

- (1) A copy of the report dated the 5th December, 1970 of the General Manager, Hindustan Aeronautics Limited, Kanpur regarding flight test carried out by the Test Pilot of the Hindustan Aeronautics Limited.
- (2) A copy of letter dated the 6th December, 1970 from General Manager, Hindustan Aeronautics Limited, Kanpur to the Regional Director, Indian Airlines, Bombay regarding the safety of flight of HS-748 aircraft based at Bombay.

[P.T.O.]

## 5. Papers Laid on the Table

A copy each of the following papers were laid on the Table under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Engineers India Limited, New Delhi for the year 1969-70.
- (ii) Annual Report of the Engineers India Limited, New Delhi for the year 1969-70, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

## 6. Message from Rajya Sabha.

Secretary reported a message from Rajya Sabha that at its sitting held on the 3rd December, 1970, Rajya Sabha agreed without any amendment to the Central Labour Laws (Extension to Jammu and Kashmir) Bill, 1970, passed by Lok Sabha on the 9th November, 1970.

## 7. Presentation of Petition

Shri S. M. Banerjee presented a petition signed by Shri K. G. Sriwastava, New Delhi, regarding service conditions of employees of Military Engineering Service.

## 8. Statement by Minister

The Minister of Tourism and Civil Aviation made a statement regarding accident to Jamar Dakota aircraft VI-CZC on the 5th December, 1970.

## 9. Government Bill—Introduced

**The Labour Provident Fund Laws (Amendment) Bill, 1970**

The motion for leave to introduce the Bill moved by Shri Bhagwat Jha Azad was opposed. The motion was adopted and the Bill was introduced.

## 10. Government Bill—Under Consideration

**The Indian Medicine Central Council Bill, 1970, as passed by Rajya Sabha**

Shri B. S. Murthy concluded his speech on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 4th December, 1970.

The following members took part in the debate:—

(1) Dr. Govind Das

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

(2) Pandit Shiv Sharma

(3) Shri S. Supakar

(4) Shri Deorab Sc Patil

(5) Shri N. G. Banga

(6) Shri Kanwar Lal Gupta

(7) Shri H. K. Vasudevan Nair

(8) Dr. G. S. Melkote

(9) Shri S. M. Joshi

- (10) Shri M. Kamalanathan
- (11) Shri Shashi Bhushan
- (12) Shri K. M. Abraham
- (13) Shri G. P. Mangalathumadam
- (14) Shri Nardeo Snatak
- (15) Shri Tenneti Viswanatham
- (16) Dr. Sushila Nayar.

The discussion on the Bill was not concluded.

#### **11. Report of Business Advisory Committee**

Shri K. Raghuramaiah presented the Fifty-fourth Report of the Business Advisory Committee.

#### **12. Half-an-Hour Discussion on Matters Arising out of Answer to Question**

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 9th November, 1970 to Unstarred Question No. 55 regarding time-bound schemes for improvement of Calcutta slums.

Shri Parimal Ghosh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th December, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, December 8, 1970|Agrahayana 17, 1892 (Saka)

No. 461

### 1. Starred Questions

Starred Questions Nos. 571, 572, 575 and 282—585 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3629—3746, 3748—3809 and 3811—3828 were laid on the Table.

### 3. Calling Attention

Shri Hem Barua called the attention of the Minister of Home Affairs to the reported escape of two Pakistani women working in Shillong to East Pakistan with some important documents including those on Mc-Mohan Line.

The Minister of State for Home Affairs made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) (a) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the period from 1st October, 1968 to 30th September, 1969.
  - (b) Annual Report of the Sambhar Salts Limited, Jaipur, for the period from 1st October, 1968 to 30th September, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) (a) Review by the Government on the working of the Hindustan Salts Limited, Jaipur for the period from 1st October, 1968 to 30th September, 1969.
  - (b) Annual Report of the Hindustan Salts Limited, Jaipur, for the period from 1st October, 1968 to 30th September, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (2) A copy of the Delimitation of Council Constituencies (Bombay) Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1821 in Gazette of India dated the 22nd October, 1970 under sub-section (3) of section 13 of the Representation of the People Act, 1950.

#### **5. Intimation Re: Arrest of Members**

The Speaker informed the House of a wireless message, dated the 7th December, 1970, from the Additional District Magistrate, Lucknow, intimating that Sarvashri Janeshwar Misra and Arjun Singh Bhadoria, Members, Lok Sabha, were arrested under Section 188 of the Indian Penal Code, on the 7th December, 1970, at 11.30 hours and were detained in Lucknow Jail.

#### **6. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri D. Basumatari presented the Eleventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding action taken by Government on the recommendations contained in their Fifth Report on the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment): Directorate General of Employment and Training—Employment of Scheduled Castes and Scheduled Tribes in Services.

#### **7. Presentation of Petition**

Shri J. M. Lobo Prabhu presented a petition signed by Shri B. Ramchandra Tandurker, Gulbarga, relating to the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967.

#### **8. Statement by Minister**

The Minister of Law and Social Welfare made a statement on the constitutional implications of a Resolution passed by a State Legislative Assembly in pursuance of Articles 169 of the Constitution and the follow up action by Parliament.

#### **9. Motion for Election to Committee**

Shri K. Raghuramaiah moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired term of the Committee vice Shri M. Thirumala Rao died.”

The motion was adopted.

#### **10. Motion Re: Fifty-Fourth Report of Business Advisory Committee**

Shri K. Raghuramaiah moved the following motion:—

“That this House do agree with the Fifty-fourth Report of the Business Advisory Committee presented to the House on the 7th December, 1970.”

The motion was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

## 11. The General Budget

The following items of business were taken up together:—

- \* (i) Demands for excess Grants Nos. 1, 5, 6, 10, 18, 24, 28, 39, 48, 49, 53, 54, 57, 64, 69, 72, 79, 80, 82, 85, 88, 93, 121 and 129 in respect of the Budget (General) for 1968-69.
- \* (ii) Supplementary Demands for Grants Nos. 25, 50, 60, 70, 71, 82, 95, 105, 114, 127 and 132, in respect of the Budget (General) for 1970-71.

Eight cut motions [Nos. 1 to 8] relating to the Demands for Excess Grants in respect of the Budget (General) for 1968-69, were moved.

On Cut Motion No. 8 moved by Shri Shiva Chandra Jha, the House divided, Ayes 9; Noes 119. The cut motion was accordingly negatived.

All other cut motions were also negatived.

All the Demands for Excess Grants in respect of the Budget (General) for 1968-69, as shown under column 3 of the printed List of Demands for Excess Grants (General) for 1968-69, were voted in full.

Forty-nine cut motions [Nos. 8, 10, 11, 13, 14, 18, 20 to 28, 33 to 64, 67 and 80] relating to the Supplementary Demands for Grants in respect of the Budget (General) for 1970-71, were moved and negatived.

All the Supplementary Demands for Grants in respect of the Budget (General) for 1970-71, as shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1970-71, were voted in full.

## 12. Government Bill—Introduced

The Appropriation (No. 4) Bill, 1970.

## 13. Government Bill—Passed

*The Appropriation (No. 4) Bill, 1970*

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

## 14. Government Bill—Introduced

The Appropriation (No. 5) Bill, 1970.

## 15. Government Bill—Passed

*The Appropriation (No. 5) Bill, 1970.*

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

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\*Discussed together.

[P.T.O.]

Clauses 2 and 3 and the Schedule were adopted.

Clause 1 the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri Samarendra Kundu
- (3) Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

#### 16. The Railway Budget

The following items of business were taken up together:—

- \*\* (i) Demand for Excess Grant No. 16 in respect of the Budget (Railways) for 1968-69.
- \*\* (ii) Supplementary Demands for Grants Nos. 1, 2, 4 to 8, 10 and 15 in respect of the Budget (Railways) for 1970-71.

Eight cut motions [Nos. 13 to 20] relating to the Supplementary Demands for Grants in respect of the Budget (Railways) for 1970-71, were moved.

The discussion was not concluded.

#### 17. Statement by Minister

The Minister of Foreign Trade laid on the Table a statement on cotton situation.

#### 18. Discussion under Rule 193

Dr. Karni Singh raised a discussion on the sports policy of the Government of India.

The following members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Shri Kamalnayan Bajaj
- (3) Shri K. P. Singh Deo
- (4) Shri Bal Raj Madhok
- (5) Shri Jyotirmoy Bosu
- (6) Shri Arangil Sreedharan
- (7) Chaudhuri Randhir Singh
- (8) Shri S. M. Banerjee
- (9) Shri Shiva Chandra Jha.

Shri Bhakt Darshan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th December, 1970).

S. L. SHAKDHER,  
Secretary.

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\*\*Discussed together.

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GMGIPND—LS I—3183 (D) LS—8-12-70—810.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, December 9, 1970|Agrahayana 18, 1892 (Saka)

No. 462

### 1. Starred Questions

Starred Questions Nos. 602—604, 606 and 607 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3829—3847, 3849—3875, 3877—3934, 3936—3948, 3950—3965, 3967—4023 and 4025—4028 were laid on the Table.

### 3. Reprimand to Shri S. C. Mukherjee

Mr. Speaker reprimanded Shri S. C. Mukherjee, formerly Deputy Iron and Steel Controller (at present Executive Secretary, Joint Plant Committee, Calcutta), at the Bar of the House for having committed contempt of the House.

### 4. Calling Attention

Shri H. N. Mukerjee called the attention of the Minister of Labour, Employment and Rehabilitation to the reported strike by Jute workers in West Bengal.

The Minister of State for Labour, Employment and Rehabilitation made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table—

- (1) A copy of the Annual Report on the working of the Cardamom Board for the year 1969-70.
- (2) A copy of the Annual Report on the activities of the Rubber Board for the year 1968-69.
- (3) A copy of the Exports (Control) Ninth Amendment Order, 1970 (Hindi and English versions) published in Notification No. S.O. 3124 in Gazette of India dated the 19th. September, 1970, issued under section 3 of the Imports and Exports (Control) Act, 1947.

### 6. Report of Rules Committee—Laid on the Table

Shri G. S. Mishra laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Fifth Report of the Rules Committee.

[P.T.O.]

## 7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 7th December, 1970, Rajya Sabha agreed without any amendment to the Coal Mines (Conservation and Safety) Amendment Bill, 1970, passed by Lok Sabha on the 9th November, 1970.
- (ii) That at its sitting held on the 7th December, 1970, Rajya Sabha agreed without any amendment to the Foreign Exchange Regulation (Amendment) Bill, 1970, passed by Lok Sabha on the 25th November, 1970.

## 8. Motion for Election to Committee

Shri K. Hanumanthaiya moved the following motion:—

- “(1) (a) That a Committee of both the Houses, to be called the ‘Committee on the Welfare of Scheduled Castes and Scheduled Tribes’ be constituted, consisting of thirty members, twenty from Lok Sabha and ten from Rajya Sabha to be elected in accordance with the system of proportional representation by means of the single transferable vote; and the voting at such election shall be by secret ballot;
- (b) That a Minister shall not be eligible for election as a Member of the Committee and that if a Member after his election to the Committee is appointed a Minister, he shall cease to be a Member thereof from the date of such appointment;
- (2) That the functions of the Committee shall be:—
- (i) to consider the reports submitted by the Commissioner for Scheduled Castes and Scheduled Tribes under article 338 (2) of the Constitution and to report to both the Houses as to the measures that should be taken by the Union Government in respect of matters within the purview of the Union Government including the Administrations of the Union Territories;
  - (ii) to report to both the Houses on the action taken by the Union Government and the Administrations of the Union Territories on the measures proposed by the Committee;
  - (iii) to examine the measures taken by the Union Government to secure due representation of the Scheduled Castes and the Scheduled Tribes in services and posts under its control (including appointments in the public sector undertakings, statutory and semi-Government Bodies and in the Union Territories) having regard to the provisions of article 335;
  - (iv) to report to both the Houses on the working of the welfare programmes for the Scheduled Castes and the Scheduled Tribes in the Union Territories;
  - (v) to consider generally and to report to both the Houses on all matters concerning the welfare of the Scheduled Castes and Scheduled Tribes which fall within the purview of the Union Government including the Administrations of the Union Territories; and

- (vi) to examine such of the matters as may seem fit to the Committee or are specifically referred to it by the House or the Speaker;
- (3) That the members of the Committee shall hold office for the duration of the present Lok Sabha from the date of their election to the Committee;
- (4) That in order to constitute a sitting of the Committee the quorum shall be ten;
- (5) That in all other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and
- (6) That this House do recommend to the Rajya Sabha that the Rajya Sabha do join in the Committee and communicate to this House the names of ten members elected from amongst the members of the Rajya Sabha to the Committee as mentioned above."

The motion was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

### 9. The Railway Budget

Combined discussion on the following items of business continued:—

- \* (i) Demand for Excess Grant No. 16 in respect of the Budget (Railways) for 1968-69.
- \* (ii) Supplementary Demands for Grants Nos. 1, 2, 4 to 8, 10 and 15 in respect of the Budget (Railways) for 1970-71 and cut motions thereto moved on the 8th December, 1970.

The discussion was not concluded.

### 10. Discussion Under Rule 193

Discussion on the statement laid on the Table by the Minister of Foreign Trade on the 31st July, 1970 regarding establishment of Cotton Corporation of India, raised by Shri Shri Chand Goyal on the 27th August, 1970, continued.

The following members took part in the debate:—

- (1) Shri N. Dandekar
- (2) Shri S. Kandappan
- (3) Shri K. Ramani
- (4) Shri Shiva Chandra Jha
- (5) Shri S. M. Banerjee.

Shri Lalit Narayan Mishra replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th December, 1970)

S. L. SHAKDHER,  
Secretary.

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\*Discussed together.

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GMGIPND—LS I—3179 (D) LS—9-12-70—810.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, December 10, 1970|Agrahayana 19, 1892 (Saka)

No. 463

### 1. Starred Questions

Starred Questions Nos. 631—636 and 639 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4029—4166 and 4168—4173 were laid on the Table.

### 3. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of Labour, Employment and Rehabilitation to the reported closure of daily 'Basumati' and its allied publications resulting in the unemployment of a large number of workers.

The Deputy Minister of Labour, Employment and Rehabilitation made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Payment of Wages (Mines) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 3844 in Gazette of India dated the 5th December, 1970, under sub-section (6) of section 26 of the Payment and Wages Act, 1936.
- (2) A statement on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the 53rd Session of the International Labour Conference held at Geneva in June, 1969.
- (3) A copy of the Indian Maize (Temporary Use in Manufacture of Starch) Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1929 in Gazette of India dated the 21st November, 1970 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy of the Audit Report (Commercial) 1970—Part VII, under article 151(1) of the Constitution.

- (5) A copy of the National Cooperative Development Corporation (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1884 in Gazette of India dated the 14th November, 1970, under sub-section (3) of section 22 of National Cooperative Development Corporation Act, 1962.

#### **5. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 7th December, 1970, Rajya Sabha passed the Agricultural Refinance Corporation (Amendment) Bill, 1970.

#### **6. Bill Passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table a copy of the Agricultural Refinance Corporation (Amendment) Bill, 1970, as passed by Rajya Sabha.

#### **7. Report of Joint Committee on Offices of Profit**

Shri Dwaipayan Sen presented the Seventh Report of the Joint Committee on Offices of Profit.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

#### **8. The Railway Budget**

Combined discussion on the following items of business continued and was concluded.

\* (i) Demand for Excess Grant No. 16 in respect of the Budget (Railways) for 1968-69.

\* (ii) Supplementary Demands for Grants Nos. 1, 2, 4 to 8, 10 and 15 in respect of the Budget (Railways) for 1970-71 and cut motions thereto moved on the 8th December, 1970.

The Demand for Excess Grant in respect of the Budget (Railways) for 1968-69, as shown under column 3 of the printed List of Demand for Excess Grant (Railways) for 1968-69, was voted in full.

The cut motions relating to the Supplementary Demands for Grants in respect of the Budget (Railways) for 1970-71, moved on the 8th December, 1970, were negatived.

All the Supplementary Demands for Grants in respect of the Budget (Railways) for 1970-71, as shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1970-71, were voted in full.

#### **9. Government Bill—Introduced**

The Appropriation (Railways) No. 4 Bill, 1970.

#### **10. Government Bill—Passed**

*The Appropriation (Railways) No. 4 Bill, 1970*

The motion for consideration of the Bill was moved by Shri Gulzari Lal Narda.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

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\*Discussed together.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Gulzari Lal Nanda.

The motion was adopted and the Bill was passed.

**11. Government Bill—Introduced**

The Appropriation (Railways) No. 5 Bill, 1970.

**12. Government Bills—Passed**

(i) *The Appropriation (Railways) No. 5 Bill, 1970.*

The motion for consideration of the Bill was moved by Shri Gulzari Lal Nanda.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Gulzari Lal Nanda.

The motion was adopted and the Bill was passed.

(ii) *The Indian Medicine Central Council Bill, 1970, as passed by Rajya Sabha*

Shri B. S. Murthy replied to the debate on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 4th December, 1970.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 36 and the First Schedule, Second Schedule, Third Schedule and the Fourth Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. S. Murthy.

The following members took part in the debate:—

- (1) Shri Kanwar Lal Gupta
- (2) Shri Mushir Ahmad Khan
- (3) Shri Beni Shanker Sharma
- (4) Shri K. Narayana Rao
- (5) Shri Kamla Misra 'Madhukar'
- (6) Shri J. H. Patel
- (7) Maulana Ishaq Sambhali
- (8) Shri Abdul Ghani Dar
- (9) Dr. G. S. Melkote
- (10) Shri Janardan Jagannath Shinkre
- (11) Shri Kartik Oraon
- (12) Shri M. Muhammad Ismail
- (13) Shri Chandrika Prasad
- (14) Shri P. G. Sen

- (15) Shri M. Kamalanathan
- (16) Pandit Shiv Sharma
- (17) Shri B. S. Murthy.

The motion was adopted and the Bill was passed.

### 13. Statutory Resolutions

**\*\* (i) Shri Jyotirmoy Bosu moved the following Resolution:—**

“This House resolves that in pursuance of sub-section (4) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, the West Bengal (Prevention of Violent Activities) Act, 1970, laid on the Table on the 23rd November, 1970, be repealed by the President by enacting a repealing Act.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution.”

**\*\* (ii) Shri Ganesh Ghosh moved the following Resolution:—**

“This House resolves that in pursuance of sub-section (4) of Section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, the West Bengal Maintenance of Public Order Act, 1970, laid on the Table on the 3rd December, 1970, be repealed by the President by enacting a repealing Act.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution.”

An amendment to the Resolution moved by Shri Ganesh Ghosh was moved by Shri Deven Sen.

Shrimati Ila Palchoudhuri took part in the combined debate on the two Resolutions. Her speech was not concluded.

The discussion was not concluded.

### 14. Motion

Discussion on the following motion moved by Shri Manubhai Patel on the 8th May, 1970, continued:—

“That the Report of the Study Team on Prohibition, laid on the Table of the House on the 2nd June, 1964, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Tulsiram Dashrath Kamble
- (2) Dr. Sushila Nayar (*Speech unfinished*).

The discussion was not concluded. The House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th December, 1970).

S. L. SHAKDHER,  
Secretary.

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**\*\*Discussed together.**

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Friday, December 11, 1970|Agrahayana 20, 1892 (Saka)

No. 464

### 1. Starred Questions

Starred Questions Nos. 661, 663, 664, 668, 669, 671, 672 674, 681, 682 and 687 were orally answered. Replies to remaining Questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4174, 4176—4206, 4208-4209, 4212—4274, 4276—4296 and 4298—4373 were laid on the Table.

### 3. Calling Attention

Shri Shashi Bhushan called the attention of the Minister of Industrial Development and Internal Trade to the reported acute shortage of truck and bus tyres in the country due to hoarding by dealers.

The Deputy Minister of Industrial Development and Internal Trade made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) (a) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1968-69.
  - (b) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) Annual Report of the Central Road Transport Corporation Limited Calcutta, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement showing reasons for delay in laying the papers mentioned at (1) (ii) above.

- (3) Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha:—
- (i) Supplementary Statement No. XXX—Second Session, 1967.
  - (ii) Supplementary Statement No. XXIII—Third Session, 1967.
  - (iii) Supplementary Statement No. XXIV—Fourth Session, 1968.
  - (iv) Supplementary Statement No. XXIII—Fifth Session, 1968.
  - (v) Supplementary Statement No. XVI—Sixth Session, 1968.
  - (vi) Supplementary Statement No. XXI—Seventh Session, 1969.
  - (vii) Supplementary Statement No. XI—Eighth Session, 1969.
  - (viii) Supplementary Statement No. IX—Ninth Session, 1969.
  - (ix) Supplementary Statement No. X—Tenth Session, 1970.
  - (x) Supplementary Statement No. I—Eleventh Session, 1970.
- (4) A copy of Notification No. G.S.R. 1926 (Hindi and English versions) published in Gazette of India dated the 21st November, 1970 under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Drawback (General) Seventy-ninth Amendment Rules, 1970, published in Notification No. G.S.R. 1922 in Gazette of India dated the 21st November, 1970, together with an explanatory memorandum.
  - (ii) The Customs and Central Excise Duties Export Drawback (General) Eightieth Amendment Rules, 1970, published in Notification No. G.S.R. 1923 in Gazette of India dated the 21st November, 1970.
- (6) A copy of Notification No. G.S.R. 1925 (Hindi and English versions) published in Gazette of India dated the 21st November, 1970, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1968-69.
  - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

## **5. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 9th December, 1970, Rajya Sabha agreed without any amendment to the Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1970, passed by Lok Sabha on the 3rd December, 1970.
- (ii) That at its sitting held on the 9th December, 1970, Rajya Sabha agreed without any amendment to the Tea Districts Emigrant Labour (Repeal) Bill, 1970, passed by Lok Sabha on the 3rd December, 1970.

## **6. Assent to Bills**

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assent to:—

- (1) The Agricultural Produce Cess (Amendment) Bill, 1970.
- (2) The Iron Ore Mines Labour Welfare Cess (Amendment) Bill, 1970.

## **7. Intimation Re: Health of Deputy Speaker**

The Speaker informed the House of a teleprinter message dated the 9th December, 1970, from the Medical Adviser, Indian High Commission, London, regarding the health of the Deputy Speaker of Lok Sabha.

## **8. Report of Estimates Committee**

Shri K. N. Tewari presented the Hundred and thirty-first Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance—Transfer of Budget Provision for certain items of expenditure.

## **9. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri D. Besumatari presented the Twelfth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Petroleum)—Reservations for Scheduled Castes and Scheduled Tribes in Gauhati Oil Refinery.

## **10. Presentation of Petition**

Shri Jyotirmoy Bosu presented a petition signed by Shri M. I. K. Muthalaly, Trivandrum, and others, regarding applicability of the Industrial Disputes Act, 1947 to Medical and Sales Representatives.

## **11. Statement by Minister**

The Minister of Tourism and Civil Aviation made a statement on the situation arising out of the continued agitation by the Indian Airlines pilots. The Minister also laid on the Table a copy of the agreement dated the 2nd December, 1970 between the Management of the Indian Airlines and the Indian Commercial Pilots Association.

[P.T.O.]

**12. Statement Re: Supplementary Demands for Grants (Manipur) for 1970-71**

Shri Vidya Charan Shukla presented a statement showing Supplementary Demands for Grants in respect of the Union territory of Manipur for 1970-71.

**13. Statement Re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 14th December, 1970.

**14. Government Bill—Introduced**

The State of Himachal Pradesh Bill, 1970.

*(Lok Sabha adjourned at 1-40 P.M. and re-assembled at 2-45 P.M.)*

**15. Statutory Resolutions**

\**(i)* Discussion on the following Resolution moved by Shri Jyotirmoy Bosu on the 10th December, 1970, continued:—

“This House resolves that in pursuance of sub-section (4) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, the West Bengal (Prevention of Violent Activities) Act, 1970, laid on the Table on the 23rd November, 1970, be repealed by the President by enacting a repealing Act.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this Resolution.”

\**(ii)* Discussion on the following Resolution moved by Shri Ganesh Ghosh and the amendment thereto moved on the 10th December, 1970, continued:—

“This House resolves that in pursuance of sub-section (4) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, the West Bengal Maintenance of Public Order Act, 1970, laid on the Table on the 3rd December, 1970, be repealed by the President by enacting a repealing Act.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this Resolution.”

The following members took part in the combined debate on the two Resolutions:—

(1) Shrimati Ila Palchoudhuri

(2) Shri Bal Raj Madhok (*Speech unfinished*).

The discussion was not concluded.

**16. Private Members' Bills—Introduced**

(1) The Salaries and Allowances of Ministers Bill, 1970, by Shri N. Dandeker.

The motion for leave to introduce the Bill moved by Shri N. Dandeker was opposed. The motion was adopted and the Bill was introduced.

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\*Discussed together.

(2) The Stock Exchange (Representation of Employees on Governing Body) Bill, 1970 by Shri George Fernandes.

(3) The Exhibition of Cinematograph Films Bill, 1970 by Shri George Fernandes.

(4) The Constitution (Amendment) Bill, 1970 (Amendment of the Seventh Schedule) by Shri Om Prakash Tyagi.

(5) The Constitution (Amendment) Bill, 1970 (Amendment of article 174) by Shri On Prakash Tyagi.

(6) The Constitution (Amendment) Bill, 1970 (Amendment of article 348) by Shri Om Prakash Tyagi.

(7) The Workmen's Compensation (Amendment) Bill, 1970 (Amendment of sections 2 and 15) by Shri Nath Pai.

#### 17. Private Member's Bill—Negatived

*The Conferment of Decorations on Persons (Abolition) Bill, 1969 by Shri J. B. Kripalani*

Discussion on the motion for consideration of the Bill moved by Shri J. B. Kripalani on the 12th November, 1970, continued.

The following members took part in the debate:—

- (1) Shri Yamuna Prasad Mandal
- (2) Shri Shiva Chandra Jha
- (3) Shri Shambhu Nath
- (4) Shri Sardar Amjad Ali
- (5) Shri Rajdeo Singh
- (6) Shri E. K. Nayanar
- (7) Shri H. N. Mukerjee
- (8) Shri Beni Shanker Sharma
- (9) Shri K. Narayana Rao
- (10) Shri Samar Guha
- (11) Shri N. G. Ranga
- (12) Shri Raghuvir Singh Shastri
- (13) Shri Sitaram Kesri
- (14) Shri Shri Chand Goyal
- (15) Shri Ram Niwas Mirdha.

Shri J. B. Kripalani replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 61; Noes 115. The motion was accordingly negatived.

#### 18. Private Member's Bill—Under Consideration

*The Constitution (Amendment) Bill, 1969 (Amendment of articles 32 and 226) by Shri Tenneti Viswanatham, as reported by Select Committee*

[P.T.O.]

The motion for consideration of the Bill, as reported by Select Committee, was moved by Shri Tenneti Viswanatham. His speech was not concluded.

The discussion on the Bill was not concluded.

**19. Half-an-Hour Discussion on Matters Arising out of Answer to Question**

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 10th November, 1970 to Unstarred Question No. 216 regarding production of Indian Tobacco Company beyond installed capacity.

The discussion on the Bill was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th December, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Monday, December 14, 1970|Agrahayana 23, 1892 (Saka)

No. 465

### 1. Starred Questions

Starred Questions Nos. 692—696, 698 and 707 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4374—4406, 4408—4430, 4432—4486, 4488—4498, 4500—4531, 4533—4548, 4550—4552 and 4554—4573 were laid on the Table.

### 3. Short Notice Question

Reply to Short Notice Question No. 6 addressed to the Minister of Information and Broadcasting and Communications regarding Central Government Funds to P.T.I., was laid on the Table, both the Members being absent.

### 4. Calling Attention

Shri K. N. Tewari called the attention of the Minister of Home Affairs to the reported appeals made repeatedly to the Government by the former revolutionaries and freedom fighters to mitigate some aspects of their sufferings.

The Minister of State for Home Affairs made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Navy (pension) Second Amendment Regulations, 1970 (Hindi and English versions) published in Notification No. S.R.O. 457 in Gazette of India dated the 21st November, 1970, under section 185 of the Navy Act, 1957.
- (2) A copy of the Prevention of Food Adulteration (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1809 in Gazette of India dated the 24th October, 1970, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (3) A copy of the Report of the Indian Delegation to the Twenty-third World Health Assembly held at Geneva, from 5th to 23rd May, 1970.

- (4) A copy of Notification No. G.S.R. 1797 (Hindi and English versions) published in Gazette of India dated the 17th October, 1970 making certain amendments to Notification No. G.S.R. 867 dated the 24th May, 1967, under sub-section (3) of section 24 of the Passports Act, 1967.

#### **6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 3rd December, 1970, Rajya Sabha concurred in the recommendation of Lok Sabha to join the Joint Committee of the Houses to consider the question of amendment to election law and nominated the following members to serve on the said Joint Committee:—

- (1) Shri Lal K. Advani
- (2) Shri Narayana Kalliyana Krishnan
- (3) Shri V. B. Raju
- (4) Shri Triloki Singh
- (5) Shri Awadheshwar Prasad Sinha
- (6) Shri Sawaisingh Sisodia
- (7) Shri Mahavir Tyagi

#### **7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri D. Basumatari presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Eighteenth Report on action taken by Government on the recommendations contained in their Fourth Report on the Ministry of Home Affairs and Department of Social Welfare—Reservations for Scheduled Castes and Scheduled Tribes in Public Services.
- (2) Nineteenth Report on Complaints/Representations received by the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

*(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-15 P.M.)*

#### **8. Statutory Resolutions**

\* (i) Discussion on the following Resolution moved by Shri Jyotirmoy Bosu on the 10th December, 1970, continued:—

“This House resolves that in pursuance of sub-section (4) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, the West Bengal (Prevention of Violent Activities) Act, 1970, laid on the Table on the 23rd November, 1970, be repealed by the President by enacting a repealing Act.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this Resolution.”

\* (ii) Discussion on the following Resolution moved by Shri Ganesh Ghosh and the amendment thereto moved on the 10th December, 1970, continued:—

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\*Discussed together.

"This House resolves that in pursuance of sub-section (4) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, the West Bengal Maintenance of Public Order Act, 1970, laid on the Table on the 3rd December, 1970, be repealed by the President by enacting a repealing Act.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this Resolution."

The following members took part in the combined debate on the two Resolutions:—

- (1) Shri Bal Raj Madhok
- (2) Chaudhuri Randhir Singh
- (3) Shrimati Sucheta Kripalani
- (4) Shri Surendra Kumar Tapuriah
- (5) Shri R. D. Bhandare
- (6) Shri H. N. Mukerjee
- (7) Shri Shiva Chandra Jha
- (8) Shri Krishna Kumar Chatterji
- (9) Shri Samar Guha
- (10) Shri Raghuvir Singh Shastri
- (11) Shri N. K. P. Salve
- (12) Shri V. K. Krishna Menon
- (13) Shri K. Narayana Rao
- (14) Shri Syed Badrudduja
- (15) Shri Madhu Limaye
- (16) Shri Tridib Chaudhuri
- (17) Shri K. N. Tewari.

The discussion was not concluded.

#### **9. Discussion Under Rule 193**

Shri Kanwar Lal Gupta raised a discussion on the prices of drugs and medicines in the country.

The following members took part in the debate:—

- (1) Shri Dhireswar Kalita
- (2) Shri C. M. Kedaria
- (3) Shri J. M. Lobo Prabhu
- (4) Shri Jyotirmoy Bosu

[P.T.O.]

- (5) Shri Prakash Vir Shastri  
(6) Chaudhuri Randhir Singh.

Dr. Triguna Sen replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th December, 1970).

S. L. SHAKDHER,  
Secretary.

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**CORRIGENDUM**

In Bulletin—Part I, dated December 11, 1970—

Page 2014, paragraph 19, line 5,

for "The discussion on the Bill was not concluded"

read "Shri M. R. Krishna replied to the discussion."

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# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, December 15, 1970|Agrahayana 24, 1892 (Saka)

No. 466

### 1. Starred Questions

Starred Questions Nos. 721, 723, 724, 728, 729 and 731 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4574—4773 were laid on the Table.

### 3. Calling Attention

Shri Meetha Lal Meena called the attention of the Minister of Irrigation and Power to the reported serious crisis developing in the Northern States as a result of steep fall in the generation of power at Bhakra and steps taken to avert the power crisis.

The Deputy Minister of Irrigation and Power made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries, Tractors, Earth-moving Equipment and Internal Combustion Engines for the year 1969-70, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (2) A statement (Hindi version) showing reasons for delay in laying the Certified Accounts of the Khadi and Village Industries Commission for the year 1966-67 and the Audit Report thereon.

### 5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 8th December, 1970, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint a Member of Rajya Sabha to the Joint Committee on Offices of Profit, in the vacancy caused by the retirement of Shri Narayan Patra from the membership of Rajya Sabha and had appointed Shri Venigalla Satyanarayana, Member of Rajya Sabha, to the said Joint Committee to fill the vacancy.

[P.T.O.]

## 6. Report of Committee on Government Assurances

Shri K. Anbazhagan presented the Tenth Report of the Committee on Government Assurances.

## 7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Chawdhury Sadhu Ram presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Thirteenth Report (Hindi and English versions) on the Ministry of Steel and Heavy Engineering—Reservations for Scheduled Castes and Scheduled Tribes in Heavy Engineering Corporation Limited.
- (2) Fifteenth Report on the Ministry of Railways (Railways Board)—Reservations for Scheduled Castes and Scheduled Tribes in Indian Railways.

(Lok Sabha adjourned at 1-30 P.M. and re-assembled at 2-35 P.M)

## 8. Statutory Resolutions—Negatived

\* (i) Discussion on the following Resolution moved by Shri Jyotirmoy Bosu on the 10th December, 1970, continued:—

“This House resolves that in pursuance of sub-section (4) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, the West Bengal (Prevention of Violent Activities) Act, 1970, laid on the Table on the 23rd November, 1970, be repealed by the President by enacting a repealing Act.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this Resolution.”

On the Resolution, the House divided, Ayes 36; Noes 179. The Resolution was accordingly negatived after discussion as indicated under item (ii) below.

\* (ii) Discussion on the following Resolution moved by Shri Ganesh Ghosh and the amendment thereto moved on the 10th December, 1970, continued:—

“This House resolves that in pursuance of sub-section (4) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, the West Bengal Maintenance of Public Order Act, 1970, laid on the Table on the 3rd December, 1970, be repealed by the President by enacting a repealing Act.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this Resolution.”

Shrimati Sharda Mukerjee took part in the combined debate on the two Resolutions.

Shri Krishna Chandra Pant replied to the debate.

Shri Jyotirmoy Bosu spoke (by way of reply to his Statutory Resolution).

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\*Discussed together.

Shri Ganesh Ghosh spoke (by way of reply to his Statutory Resolution).

The amendment to the Resolution moved by Shri Ganesh Ghosh, was negatived.

On the Resolution moved by Shri Ganesh Ghosh, the House divided, Ayes 34; Noes 176. The Resolution was accordingly negatived.

#### **9. Government Bill—Passed**

##### **The State of Himachal Pradesh Bill, 1970**

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The following members took part in the debate:—

- (1) Shri Abdul Ghani Dar
- (2) Shri Partap Singh
- (3) Shri N G. Ranga
- (4) Shri Prem Chand Verma
- (5) Shri Prakash Vir Shastri
- (6) Shri Virbhadra Singh
- (7) Shri Bal Raj Madhok
- (8) Shri Sheo Narain
- (9) Shri Vikram Chand Mahajan
- (10) Shri S. Kandappan
- (11) Shri Hem Raj
- (12) Shri M. Meghachandra
- (12) Shri M. Meghachandra
- (13) Shri Inder J. Malhotra
- (14) Shrimati Suseela Gopalan
- (15) Swami Brahmanand
- (16) Shri Rabi Ray
- (17) Chaudhuri Randhir Singh
- (18) Shri Bakar Ali Mirza
- (19) Shrimati Sangam Laxmi Bai
- (20) Shri Samarendra Kundu

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 23 were adopted.

[P.T.O.]

Clause 24 was adopted, as amended.

Clauses 25 to 47 were adopted.

Clause 48 was adopted, as amended.

Clauses 49 to 54 were adopted.

The First Schedule was adopted, as amended.

The Second Schedule was adopted.

The Third Schedule was adopted, as amended.

The Fourth Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th December, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 16, 1970|Agrahayana 25, 1892 (Saka)

No. 467

### 1. Starred Questions

Starred Questions Nos. 751, 753, 754, 757 and 759 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4774—4861, 4863—4962 and 4964—4973 were laid on the Table.

### 3. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Home Affairs to the reported stabbing of Mrs. Parimal Ghosh and her son at their residence at Calcutta.

The Minister of State for Home Affairs made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Administration Report of the Delhi Development Authority for the year 1968-69 under section 26 of the Delhi Development Act, 1957.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1970 published in Notification No. G.S.R. 1944 in Gazette of India dated the 28th November, 1970.
  - (ii) The Eleventh Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954 published in Notification No. G.S.R. 1955 in Gazette of India dated the 28th November, 1970.
  - (iii) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G.S.R. 1956 in Gazette of India dated the 28th November, 1970.

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- (iv) The Indian Forest Service (Initial Recruitment) Amendment Regulations, 1970 published in Notification No. G.S.R. 1957 in Gazette of India dated the 28th November, 1970.
  - (v) The Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G.S.R. 1958 in Gazette of India dated the 28th November, 1970.
- (3) A copy each of the following Reports under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948 read with clause (c) (iii) of the Proclamation dated the 19th March, 1970 issued by the President in relation to the State of West Bengal:—
- (i) Annual Administrative Report of the West Bengal State Electricity Board for the years 1961—66.
  - (ii) Annual Administrative Report of the West Bengal State Electricity Board for the year 1966-67.
  - (iii) Annual Administrative Report of the West Bengal State Electricity Board for the year 1967-68.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the Reports mentioned at (3) above.
- (5) A copy of Notification No. S.O. 3764 (Hindi and English versions) published in Gazette of India dated the 17th November, 1970 regarding the management of the India United Mills Limited, Bombay (Maharashtra), under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (6) A copy of the Export of Fish and Fish Products (Inspection) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 3801 in Gazette of India dated the 25th November, 1970, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

## 5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1970, passed by Lok Sabha on the 8th December, 1970.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 5) Bill, 1970, passed by Lok Sabha on the 8th December, 1970.

## 6. Report of Committee on Private Members' Bills and Resolutions

Shri P. G. Sen presented the Seventieth Report of the Committee on Private Members' Bills and Resolutions.

## 7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri D. Basumatari presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Sixteenth Report on the Department of Social Welfare and Ministry of Health, Family Planning, Works Housing and Urban Development (Department of Works, Housing and Urban Development)—Housing facilities for Scheduled Castes and Scheduled Tribes.
- (2) Seventeenth Report on the Department of Social Welfare and Ministry of Education and Youth Services—Hostel facilities for Scheduled Caste and Scheduled Tribe students.

#### 8. Report of Committee on Subordinate Legislation

Shri N. K. Sanghi presented the Seventh Report of the Committee on Subordinate Legislation.

#### 9. Statement by Minister

The Minister of Defence made a statement regarding progress of investigation into the alleged publication of material from secret documents in Neville Maxwell's book "India's China War".

*(Lok Sabha adjourned at 1-45 P.M. and re-assembled at 3 P.M.)*

#### 10. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the 17th December, 1970.

#### 11. Motions

(i) Twelve motions for modifications of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970, were moved by—

- (1) Shri Tenneti Viswanatham
- (2) Shri D. N. Patodia
- (3) Shri S. M. Banerjee
- (4) Shri Murasoli Maran
- (5) Shri Samarendra Kundu
- (6) Shri S. S. Kothari
- (7) Shri Shiva Chandra Jha
- (8) Shri Sardar Amjad Ali
- (9) Shri J. M. Lobo Prabhu
- (10) Shri Ramavatar Shastri.

The following members took part in the debate on the motions:—

- (1) Shri Tenneti Viswanatham
- (2) Shri Maddi Sudarsanam
- (3) Shri D. N. Patodia
- (4) Shri S. M. Banerjee
- (5) Shri Naval Kishore Sharma
- (6) Shri S. S. Kothari.

The discussion was not concluded.

(ii) Shri Surendranath Dwivedy moved the following motion:—

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**"That the urgency and desirability of setting up a Jute Mill either in the public or in the co-operative sector in the State of Orissa, be taken into consideration."**

The following members took part in the debate:—

- (1) Shri S. Supakar
- (2) Shri P. K. Deo
- (3) Shri Rabi Ray
- (4) Shri Shri Chand Goyal
- (5) Maulana Ishaq Sambhali
- (6) Shri Jyotirmoy Bosu
- (7) Shri Samarendra Kundu
- (8) Shri K. N. Tewari
- (9) Shri N. G. Ranga
- (10) Dr. Ram Subhag Singh
- (11) Shri Lalit Narayan Mishra.

Shri Surendranath Dwivedy replied to the debate.

### **12. Half-an-Hour Discussion on Matters Arising out of Answer to Question**

Shrimati Ila Palchoudhuri raised a half-an-hour discussion on points arising out of the answer given to Unstarred Question No. 706 on the 12th November, 1970 regarding winding up of the Central Fisheries Corporation.

Shri Annasahib P. Shinde replied to the discussion.

### **13. Discussion Under Rule 193**

Shri Kashi Nath Pandey raised a discussion on the sugar position obtaining in the country including cane price.

The following members took part in the debate:—

- (1) Shri K. N. Tewari
- (2) Shri N. K. Somani
- (3) Shrimati Savitri Shyam
- (4) Shri Raghuvir Singh Shastri
- (5) Shri Beni Shanker Sharma
- (6) Shri Tulsidas Jadhav (*Speech unfinished*).

The discussion was not concluded.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th December, 1970)*

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, December 17, 1970|Agrahayana 26, 1892 (Saka)

No. 468

### 1. Starred Questions

Starred Questions Nos. 783, 786—789 and 795 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions No. 4974—5049 and 5051—5166 were laid on the Table.

Statement by the Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation correcting the reply given on the 12th November, 1970 to Unstarred Question No. 659 regarding Solution of drought problem in the country was laid on the Table.

### 3. Calling Attention

Shri Raghuvir Singh Shastri called the attention of the Minister of Railways to the reported depression in the rice market in Punjab due to non-availability of adequate number of railway wagons.

The Minister of Railways made a statement in regard thereto.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Navy (Pension) Third Amendment Regulations, 1970 (Hindi and English versions) published in Notification No. S.R.O. 461 in Gazette of India dated the 28th November, 1970, under section 185 of the Navy Act, 1957.
- (2) A copy of the Annual Report (Part I) of the Registrar of Newspapers for India on Press in India for the year 1970.
- (3) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review (Hindi and English versions) by the Government on the working of the Indian Oil Corporation Limited, Bombay for the year 1969-70.
  - (ii) Annual Report of the Indian Oil Corporation Limited, Bombay for the year 1969-70, along with the Audited Accounts

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and the comments of the Comptroller and Auditor General thereon.

- (4) A copy of the Audit Report (Commercial) 1970, under article 151(1) of the Constitution—

Part VIII—Comprehensive appraisal of the working of the Oil and Natural Gas Commission.

Part IX—Comprehensive appraisal of the working of the Bharat Heavy Electricals Limited.

Part X—Individual irregularities and a resume of the Company Auditors Report.

- (5) A statement correcting the answer given on the 24th November, 1970 to Unstarred Question No. 2086 by Shri G. C. Dixit regarding applications for licences from Madhya Pradesh.

#### **5. Minutes of Parliamentary Committees—Laid on the Table**

(i) Minutes of the Sixty-seventh to Seventy-fifth sittings of the Committee on Petitions, were laid on the Table.

(ii) Minutes of the Twenty-first to Thirty-third and Thirty-fifth to Thirty-ninth sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes held during the year 1970, were laid on the Table.

#### **6. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 15th December, 1970, Rajya Sabha passed a motion referring the Code of Criminal Procedure Bill, 1970, to a Joint Committee of the Houses consisting of 45 members, 15 members from Rajya Sabha, namely:—

- (1) Shri Akbar Ali Khan
- (2) Shri G. R. Patil
- (3) Shri Sinam Krishan Mohan Singh
- (4) Shri Syed Hussain
- (5) Shri Rattan Lal Jain
- (6) Shri K. P. Mallikarjunudu
- (7) Shri Suresh J. Desai
- (8) Shri Shyam Lal Yadav
- (9) Dr. B. N. Antani
- (10) Shri Mulka Govinda Reddy
- (11) Shri Suraj Prasad
- (12) Shri Hamid Ali Schamnad
- (13) Shri A. D. Mani
- (14) Shri M. P. Shukla
- (15) Shri Ram Niwas Mirdha.

and 30 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

(ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 1970, passed by Lok Sabha on the 10th December, 1970.

(iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 5 Bill, 1970, passed by Lok Sabha on the 10th December, 1970.

### **7. Intimation Re: Arrest of Member**

The Speaker informed the House of a telegram, dated the 16th December, 1970, from the Station House Officer, Police Station, Nagda, Madhya Pradesh, intimating that Shri Hukam Chand Kachwai, Member, Lok Sabha, was arrested at Nagda, on the 16th December, 1970 at 19.30 hours, for violation of prohibitory orders under Sections 144 and 151 of the Code of Criminal Procedure and was sent to judicial custody.

### **8. Report of Committee on Absence of Members**

Shri G. C. Naik presented the Sixteenth Report of the Committee on Absence of Members from the Sittings of the House.

### **9. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri D. Basumatari presented the Fourteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministries of Education and Youth Services, Health, Family Planning, Works, Housing and Urban Development and Labour, Employment and Rehabilitation and Department of Social Welfare—Admission facilities for Scheduled Castes and Scheduled Tribes in Educational Institutions (Technical and non-technical).

### **10. Presentation of Petition**

Shri Jyotirmoy Bosu presented a petition signed by Shri Potit Paban Pathak and others regarding the Howrah-Amta and Howrah-Sheakhala Light Railway Companies.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

### **11. Motions**

(i) Discussion on the twelve motions for modifications of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970, moved by Sarvashri Tenneti Viswanatham, D. N. Patodia, S. M. Banerjee, Murasoli Maran, Samarendra Kundu, S. S. Kothari, Shiva Chandra Jha, Sardar Amjad Ali, J. M. Lobo Prabhu and Ramavatar Shastri, on the 16th December, 1970, continued.

The following members took part in the debate:—

- (1) Shri Murasoli Maran
- (2) Shri N. K. P. Salve
- (3) Shri Samarendra Kundu
- (4) Shri Kamalnayan Bajaj
- (5) Chaudhuri Randhir Singh

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- (6) Shri Shiva Chandra Jha
- (7) Shri Sardar Amjad Ali
- (8) Shri J. M. Lobo Prabhu
- (9) Shri Pattiam Gopalan
- (10) Shri K. Narayana Rao
- (11) Shri D. K. Kunte
- (12) Shrimati Sharda Mukerjee
- (13) Shri Ramavatar Shastri.

Shri Vidya Charan Shukla replied to the debate.

All the motions were negatived.

(ii) Shri Samar Guha moved the following motion:—

“That this House is of opinion that effective steps be taken for the rehabilitation of the East Pakistan refugees.”

The following members took part in the debate:—

- (1) Shri Beni Shanker Sharma
- (2) Shri Krishna Kumar Chatterji
- (3) Shri Amiya Nath Bose
- (4) Shri Jyotirmoy Bosu
- (5) Shri S. M. Banerjee
- (6) Shri Deven Sen
- (7) Shri Benoy Krishna Deschowdhury
- (8) Shri Bhagwat Jha Azad.

Shri Samar Guha replied to the debate.

The motion was withdrawn by leave of the House.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th December, 1970).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Friday, December 18, 1970|Agrahayana 27, 1892 (Saka)

No. 469

### 1. Starred Questions

Starred Questions Nos. 811, 812 and 814—817 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5167—5366 were laid on the Table.

### 3. Papers Laid on the Table

The following papers were laid on the Table—

- (1) A statement containing the decisions taken on the recommendations of the Aeronautics Committee.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Road Transport Corporation Limited, Calcutta, for the year 1968-69, under sub-section (1) of section 619A of the Companies Act, 1956.
- (3) Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha:—
  - (i) Supplementary Statement No. XXX—Fourth Session, 1968.
  - (ii) Supplementary Statement No. XXIV—Fifth Session, 1968.
  - (iii) Supplementary Statement No. XVII—Sixth Session, 1968.
  - (iv) Supplementary Statement No. XXII—Seventh Session, 1969.
  - (v) Supplementary Statement No. XII—Eighth Session, 1969.
  - (vi) Supplementary Statement No. X—Ninth Session, 1969.
  - (vii) Supplementary Statement No. XI—Tenth Session, 1970.
  - (viii) Supplementary Statement No. II—Eleventh Session, 1970.
- (4) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1969-70.
- (5) A copy of the Annual Report of the National Institute of Foundry and Forge Technology, Ranchi, for the 1969-70.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 37 of the Air Corporations Act, 1953:—

(i) Annual Report of the Air India for the year 1969-70.

(ii) Annual Report of the Indian Airlines for the year 1969-70.

(7) A copy each of the following papers under sub-section (4) of section 15 of the Air Corporations Act, 1953:—

(i) Certified Accounts of the Air India for the year 1969-70 together with the Audit Report thereon.

(ii) Certified Accounts of the Indian Airlines for the year 1969-70 together with the Audit Report thereon.

(8) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) Hindi version of the Drugs (Price Control) Order, 1970 published in Notification No. S.O. 1752 in Gazette of India dated the 16th May, 1970.

(ii) The Drugs (Price Control) Amendment Order, 1970 (Hindi and English versions) published in Notification No. S.O. 2193 in Gazette of India dated the 15th June, 1970.

(iii) S.O. 2193A (Hindi and English versions) published in Gazette of India dated the 15th June, 1970 containing corrigendum to Notification No. S.O. 1752 dated the 16th May, 1970.

(9) A copy each of the following Notifications (Hindi and English versions) issued under the Drugs (Price Control) Order 1970:—

(i) S.O. 1873 published in Gazette of India dated the 18th May, 1970 fixing the maximum sale prices of bulk drugs included in Scheduled I to the said order.

(ii) S.O. 1883 published in Gazette of India dated the 25th May, 1970.

(iii) S.O. 2192 published in Gazette of India dated the 15th June, 1970 making certain amendment to Notification No. S.O. 1873 dated the 18th May, 1970.

(iv) S.O. 2195 published in Gazette of India dated the 17th June, 1970 making certain further amendment to Notification No. S.O. 1873 dated the 18th May, 1970.

(v) S.O. 2526 published in Gazette of India dated the 22nd July, 1970 making certain further amendment to Notification No. S.O. 1873 dated the 18th May, 1970.

(vi) Ministry of Petroleum and Chemicals and Mines and Metals (Department of Petroleum and Chemicals) Order No. 17(39) 70-Ch. III dated the 28th July, 1970 making certain amendment to Notification No. S.O. 1873 dated the 18th May, 1970.

(vii) Ministry of Petroleum and Chemicals and Mines and Metals (Department of Petroleum and Chemicals) Order No. 17(18) 70-Ch. III dated the 28th July, 1970.

- (viii) S.O. 2857 published in Gazette of India dated the 14th August, 1970.
- (ix) S.O. 3647 published in Gazette of India dated the 3rd November, 1970 making certain further amendment to Notification No. S.O. 1873 dated the 18th May, 1970.
- (10) (i) A copy of the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Petroleum and Chemicals) Resolution (Hindi and English versions) published in Notification No. S.O. 3004 in Gazette of India dated the 11th September, 1970 constituting a Working Group to study *inter alia* the cost structure of the 25 bulk drugs together with the Order published in Notification No. S.O. 3005.
- (11) A statement showing reasons for delay in laying the above papers mentioned at items (9) and (10).
- (12) A copy of the Mineral Concession (Third Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1974 in Gazette of India dated the 5th December, 1970, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur for the year 1968-69.
- (b) Annual Report of the Manganese Ore (India) Limited, Nagpur for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur for the year 1969-70.
- (b) Annual Report of the Manganese Ore (India) Limited, Nagpur for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) (i) above.
- (15) A statement of facts relating to the death of late Prime Minister, Shri Lal Bahadur Shastri.
- (16) A copy of Notification No. G.S.R. 1987 (Hindi and English versions) published in Gazette of India dated the 3rd December, 1970 rescinding the Andhra Pradesh Coarse Grains (Export Control) Order, 1965 published in Notification No. G.S.R. 88 dated the 5th January, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (17) A copy of the Audit Report, Defence Services, 1970 (Hindi version) under article 151(1) of the Constitution read with sub-section 3(ii) of section 3 of the Official Languages Act, 1963.
- (18) A copy of Appropriation Accounts of the Defence Services for the year 1968-69 and Commercial Appendix thereto (Hindi version).

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- (19) A copy of the Income-tax (Fourth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 3769 in Gazette of India dated the 18th November, 1970, under section 296 of the Income-tax Act, 1961.
- (20) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 1966 published in Gazette of India dated the 28th November, 1970 together with an explanatory memorandum.
  - (ii) G.S.R. 1986 published in Gazette of India dated the 5th December, 1970 together with an explanatory memorandum.
- (21) A copy of the Customs and Central Excise Duties Export Drawback (General) Eighty-first Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1964 in Gazette of India dated the 28th November, 1970 under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.
- (22) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Annual Report of the Life Insurance Corporation of India for the year ended the 31st March, 1970 and the Audited Accounts.
- (23) A copy of the Fundamental (Fifth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 3346 in Gazette of India dated the 17th October, 1970, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (24) A copy of the Indian Telegraph (Tenth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1902 in Gazette of India dated the 21st November, 1970 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (25) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Hindustan Steel Limited, Ranchi, for the year 1969-70.
  - (ii) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (26) A copy of the Audited Accounts together with the Audit Report thereon of the Employees' State Insurance Corporation for the year 1968-69 (Hindi and English versions) under section 36 of the Employees State Insurance Act, 1948.
- (27) A copy of the Annual Accounts of the Paradip Port Trust for the year 1968-69 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (28) A copy of the Report (Hindi and English versions) of the Commission on Maharashtra-Mysore-Kerala Boundary Disputes—Volume I, together with a statement thereon.

#### 4. Minutes of Parliamentary Committees—Laid on the Table

(i) Minutes of the Sixty-eighth to Seventy-first sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

(ii) Minutes of the Sixteenth sitting of the Committee on Absence of Members from the Sittings of the House held during the current session, were laid on the Table.

(iii) Minutes of the sittings of the Estimates Committee relating to Hundred and thirty-first Report on the Ministry of Finance—Transfer of Budget Provision for certain items of expenditure, were laid on the Table.

#### 5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 14th December, 1970, Rajya Sabha concurred in the recommendation of Lok Sabha to join the Committee on the Welfare of Scheduled Castes and Scheduled Tribes and had elected the following members of Rajya Sabha to serve on the said Committee:—

- (1) Shri Brahmananda Panda
- (2) Shri Sukhdev Prasad
- (3) Shri B. T. Kemparaj
- (4) Shri Ganeshi Lal Chaudhary
- (5) Shri Balram Das
- (6) Shri Roshan Lal
- (7) Shri K. P. Subramania Menon
- (8) Shri Melhupra Vero
- (9) Shri Golap Barbora
- (10) Shri G. A. Appan

#### 6. Assent to Bill

Secretary laid on the Table the Taxation Laws (Amendment) Bill, 1970, passed by the Houses of Parliament during the current session and assented to.

#### 7. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- |                             |   |
|-----------------------------|---|
| (1) Shri J. Rameshwar Rao   | 9th November to 30th November, 1970 (Twelfth Session).  |
| (2) Shri S. M. Joshi        | 5th August to 1st September, 1970 (Eleventh Session).   |
| (3) Shri Erasmo de Sequeira | 9th November to 18th December, 1970 (Twelfth Session).  |
| (4) Shri J. K. Choudhury    | 9th November to 18th December, 1970 (Twelfth Session).  |
| (5) Shri K. Rajaram         | 23rd November to 11th December, 1970 (Twelfth Session). |
| (6) Shri Viren Shah         | 20th November to 4th December, 1970 (Twelfth Session).  |

#### 8. Reports of Public Accounts Committee

Shri Atal Bihari Vajpayee presented the following Reports of the Public Accounts Committee:—

[P.T.O.]

- (1) Hundred and twenty-fourth Report (Hindi and English versions) regarding Audit Report (Civil), 1970 and Appropriation Accounts (Civil) 1968-69 relating to the Department of Civil Aviation.
- (2) Hundred and twenty-fifth Report (Hindi and English versions) regarding Audit Report (Civil), 1970 and Appropriation Accounts (Civil), 1968-69 relating to the Department of Health.

#### 9. Presentation of Petition

Shri Kanwar Lal Gupta presented a petition signed by Shri D. D. Saxena, General Secretary, Delhi Adhyapak Parishad, and others regarding pay scales of teachers of Delhi.

#### 10. Statements by Ministers

(i) The Minister of State for Home Affairs laid on the Table a statement on the review of policy regarding Delhi Police personnel who participated in the agitation in April, 1967.

(ii) The Minister of Parliamentary Affairs, and Shipping and Transport laid on the Table a statement regarding Indian cargo vessel m. v. 'Mahajagmitra' missing from the 12th November, 1970 in the Bay of Bengal during the recent cyclone which hit East Pakistan.

#### 11. Government Bill—Introduced

*The Central Board of Direct Taxes (Validation of Proceedings) Bill, 1970*

The motion for leave to introduce the Bill moved by Shri Vidya Charan Shukla was opposed. The motion was adopted and the Bill was introduced.

#### 12. Motion Re. Joint Committee on Government Bill—Adopted.

*The Code of Criminal Procedure Bill, 1970*

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri Krishna Chandra Pant.

The motion was adopted as follows:—

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to Criminal Procedure, made in the motion adopted by Rajya Sabha at its sitting held on the 15th December, 1970 and communicated to this House on the 15th December, 1970 and do resolve that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Sardar Amjad Ali
- (2) Shri S. C. Besra
- (3) Shri Tulsidas Dasappa
- (4) Shri C. C. Desai
- (5) Shri Shri Chand Goyal
- (6) Shri Ram Krishan Gupta
- (7) Shri V. N. Jadhav
- (8) Shri Bhogendra Jha
- (9) Shri H. Ajmal Khan
- (10) Shri Liladhar Kotaki
- (11) Shri K. M. Koushik

- (12) Shri D. N. Kunte
- (13) Shrimati T. Lakshmikanthamma
- (14) Shri Brij Bhushan Lal
- (15) Shri Madhu Limaye
- (16) Shri V. Viswanatha Menon
- (17) Shri G. M. Mishra
- (18) Shri Srinibas Mishra
- (19) Shri Krishna Chandra Pant
- (20) Shri Dahyabhai Parmar
- (21) Shri Shiva Chandika Prasad
- (22) Shri Y. Ankineedu Prasad
- (23) Shri Gajraj Singh Rao
- (24) Shri M. Narayana Reddy
- (25) Shri Dwaipayan Sen
- (26) Shri Shambhu Nath
- (27) Shri Naval Kishore Sharma
- (28) Shri Sheo Narain
- (29) Shri Kedar Narth Singh
- (30) Shri G. Viswanathan"

**13. Motion re. Seventieth Report of Committee on Private Members' Bills and Resolutions**

Shri P. G. Sen moved the following motion:—

“That this House do agree with the Seventieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th December, 1970.”

The motion was adopted.

**14. Private Member's Resolution—Under Consideration**

Discussion on the following Resolution moved by Shri Indrajit Gupta on the 20th November, 1970 and the amendments thereto moved on the 4th December, 1970, continued:—

“This House views with grave concern the galloping prices of all essential articles of popular consumption, and demands that effective measures be taken to hold the price-line.”

The following members took part in the debate:—

- (1) Shri Ram Sewak Yadav
- (2) Shri Shiva Chandra Jha
- (3) Shrimati Tarkeshwari Sinha
- (4) Shri Vikram Chand Mahajan

[An amendment to Shri Bibhuti Mishra's amendment No. 8 was moved by Shri Prem Chand Verma.]

- (5) Shri Raghuvir Singh Shastri
- (6) Shri A. C. George
- (7) Shri Bal Raj Madhok
- (8) Shri P. Ganga Reddy

[P.T.O.]

(9) **Shri S. M. Banerjee** (*Speech unfinished*)

The discussion was not concluded.

**15. Statement by Minister**

The Minister of State for Labour, Employment and Rehabilitation made a statement regarding appointment of an Employment Commission.

**16. Half-an-hour Discussion on Matters Arising out of Answer to Question**

Shri Ramavatar Shastri raised a half-an-hour discussion on points arising out of the answer given on the 17th November, 1970, to Unstarred Question No. 1083 regarding the complaint by Members of Parliament about the late running of trains.

Shri Mohammad Yunus Saleem replied to the discussion.

**17. Discussions Under Rule 193**

(i) Shri Atal Bihari Vajpayee raised a discussion on the Report of Commission of Inquiry regarding the facts and circumstances relating to the death of Shri Deen Dayal Upadhyaya, laid on the Table of the House on the 27th November, 1970.

The following members took part in the debate:—

- (1) Dr. Ram Subhag Singh
- (2) Shri P. K. Deo
- (3) Shri Jharkhande Rai
- (4) Shri Jyotirmoy Bosu
- (5) Shri Janeshwar Misra
- (6) Chaudhuri Randhir Singh
- (7) Shri Prakash Vir Shastri

Shri Krishan Chandra Pant replied to the discussion.

(ii) Discussion on the sugar position obtaining in the country including cane price, raised by Shri Kashi Nath Pandey on the 16th December 1970, continued.

The following members took part in the debate:—

- (1) Shri Tulshidas Jadhav
- (2) Shri Ram Sewak Yadav
- (3) Shri P. A. Saminathan
- (4) Shri Shivajirao S. Deshmukh
- (5) Shri N. P. C. Naidu
- (6) Shri Sarjoo Pandey
- (7) Shri M. Narayana Reddy
- (8) Shri Jyotirmoy Bosu
- (9) Shri S. S. Kothari
- (10) Chaudhuri Randhir Singh

Shri Fakhruddin Ali Ahmed replied to the discussion.

(Lok Sabha adjourned *sine die* at 8-48 P.M.)

S. L. SHAKDHER,  
Secretary.